



**Reserve Bank of India
Estate Department
Bhubaneswar**

**e-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp
Roof Top Grid Interactive SPV based Solar Power System for Bank's Office
Building at Bhubaneswar**

Part-I

e-Tender No: RBI/Bhubaneswar Regional Office/Estate/10/25-26/ET/225

Name of the Tenderer : _____

Address of the Tenderer : _____

Date of Pre Bid Meeting : At 11:00 AM on July 02, 2025

Due date and time for uploading of e-tender: Up to 02:00 PM. on July 14, 2025

Date of opening of Part- I of tender : At 02:30 PM on July 14, 2025

Venue : Reserve Bank of India
Estate Department
Bhubaneswar

This document is the property of Reserve Bank of India (RBI). It may not be copied, distributed, or recorded on any medium, electronic or otherwise, without the RBI's written permission thereof, except for the purpose of responding to RBI for the said purpose. The use of the contents of this document, even by the authorized personnel / agencies for any purpose other than the purpose specified herein, is strictly prohibited and shall amount to copyright violation and thus, shall be punishable under the Indian Law.

**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
Bhubaneswar**

Notice inviting e-Tender

E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar

1. Online Tenders by **E-Tendering** process are invited for the above work at Office Building, Reserve Bank of India Bhubaneswar. The work is estimated to cost of **₹10.50 Lakhs** and is to be completed within **8 weeks from the 14th day of issued of the work order.**
2. All the Pre-Qualification papers shall be uploaded on MSTC site. Same will be downloaded after bid opening date for examination by the Bank.
3. The Earnest Money Deposit (EMD) in the form of DD/Irrevocable Bank Guarantee/proof of paid by NEFT shall be submitted in sealed cover addressed by name to **Regional Director, Reserve Bank of India, Bhubaneswar** so as to reach up to **2:00 PM on July 14, 2025** superscripted as "EMD for DSITC of 20 KWp roof top grid interactive solar power plant.
4. Online tenders will be allowed to view /download to all firms from **06.00 PM of June 24, 2025. The firms who do not comply with the following pre-qualification criteria and do not submit EMD will not be considered.**
 - i. The intending tenderer must have minimum 5 years of experience in carrying out grid interactive solar power system installation works for office buildings/commercial premises **The similar work* should have been undertaken on or before May 31, 2020**
 - ii. The intending tenderer must and have executed successfully **similar works***, during last five years ending on May **31, 2025**, as under:

(a) Three works each costing not less than the amount equal to 40% of the estimated cost

OR

(b) Two works each costing not less than the amount equal to 50% of the estimated cost

OR

(c) One work costing not less than the amount equal to 80% of the estimated cost.

iii. Minimum yearly turnover of **100% of the estimated cost** during last 3 financial years supported by audited financial statements.

iv. Should have service setup at Bhubaneswar or nearby city i.e Kolkata centre for rendering after sales service

***Similar Works** means - works of Design, Supply, Installation, Testing and Commissioning of **grid interactive** SPV based Solar Power System.

5. The contractors shall upload the following information/documents on MSTC site to satisfy the Bank about their eligibility.

(a)	Composition of the firm	Full particulars (whether contractor is an individual, or a partnership firm, or a company etc.,) of the composition of the firm of contractors in details should be uploaded along with name(s) and address (es), of the partner's copy of the Articles of Association/ Power of Attorney/other relevant document. copy of Goods and Service Tax registration certificate.
(b)	Duration of experience	The bidder should submit documentary evidence as proof of minimum 5 years of experience of undertaking similar work/s and shall submit the documentary evidence in support of minimum experience of 5 years (i.e., the bidder should have undertaken similar work/s*prior to May 31, 2020) * viz. copies of detailed work order/s for qualifying

		works indicating date of award, contract amount, time given for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies. The bidder should submit the details of the works undertaken during last 5 years along with the work orders, work completion certificate.
(c)	Work experience & Completion of similar works of specified value during the specified period	The bidder should have experience of successfully completed similar work/s * individually costing (a) Three works each costing not less than the amount equal to 40% of the estimated cost i.e. ₹4,20,000/- or (b) Two works each costing not less than the amount equal to 50% of the estimated cost i.e. ₹5,25,000/- or (c) One work costing not less than the amount equal to 80% of the estimated cost i.e. ₹8,40,000/- during last 5 years ending on May 31, 2025 and should submit Copies of detailed work order/s for qualifying works indicating date of award, contract amount, time given for completing the work, etc. and the corresponding completion certificate(s) indicating actual date of completion and actual value of executed similar work/s issued by the client(s) for works executed for government /public sector companies and copies of work order, work completion certificate along with Tax Deducted at Source (TDS) certificate(s) issued by the client(s) for works executed for private companies. Client certificate/s for each of the qualifying work as per the Format
(d)	Credit worthiness of the contractor and their turnover during the specified period	Copies of the Income Tax Clearance Certificates/Income Tax Assessment Orders along with the latest final accounts of the business of the contractor duly certified by a Chartered Accountant should be enclosed in proof of creditworthiness and turnover for last three years should be uploaded.
(e)	Details of bank accounts	Full particulars of bank accounts, such as account no. type, when opened etc., should be uploaded.

(f)	Name(s) and address(es) of the Clients and their present contact executives	Written information about the names and addresses of clients of the firm along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos. etc., of the contact executives (i.e., the persons who can be contacted at the office of clients by the Bank in case it is so needed) should be uploaded.
(g)	Details of completed works	The client-wise names of work(s), year(s) of execution of work(s), awarded and actual cost(s) of executed work(s), completion time stipulated in the contract(s) and actual time taken to complete the work(s), Name(s) and full contact-details of the officers/authorities/departments under whom the work(s) was/were executed should be uploaded.
(h)	Bankers Certificate	Banker's certificate of amount equal to estimated cost of the work should be submitted as per annexure-H should be submitted

6. In the event of intending tenderer's failure to satisfy the Bank; the Bank reserves the right to refuse to participate in tendering process.

7. A pre-bid meeting (off-line mode) of the intending tenderers will be held **on July 02, 2025 at 11.00 AM** at Estate Department, Reserve Bank of India, Bhubaneswar. The duly filled in tender documents shall be uploaded on MSTC site till **2:00 PM on July 14, 2025**.

8. (a) Tender forms can be downloaded for viewing from the website www.mstcecommerce.com w.e.f. **June 24, 2025 from 06.00 PM**.

(b) EMD of **₹21,000/- (Rupees Twenty one thousand only)** in the form of Demand Draft favouring Reserve Bank of India payable at Bhubaneswar / NEFT as per details in [Annexure-L](#) or an irrevocable Bank Guarantee issued by a scheduled Bank in the Bank's standard proforma which is available in the tender form ([Annexure-J](#))

(c) Tenderers shall submit all the information and the documents as mentioned in Para 5 above.

After examination, if any of the tenderer is not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing.

9. Part I of the tenders will be opened on-line at **2:30 PM on July 14, 2025** in the presence of the authorized representative of the tenderers who choose to be present. Part-II (Price bid) shall be opened of the eligible tenderer on a subsequent date which will be intimated to the tenderers in advance.
10. The applicants/tenderers have to upload the following documents on MSTC portal:
- a. The Proof of remittance of EMD of ₹21,000/-
 - b. Schedule of Technical Information - as per [Annexure 'A'](#).
 - c. Guaranteed Energy Generation – As per [Annexure 'B'](#)
 - d. Format for undertaking Product & Maintenance Support – As per [Annexure 'C'](#)
 - e. Undertaking regarding service after sales – As per [Annexure 'D'](#)
 - f. Declaration of Country of Origin – As per [Annexure 'E'](#)
 - g. Format for factory acceptance test – As per [Annexure 'F'](#)
 - h. Client's certificate – As per [Annexure - 'G'](#)
 - i. Banker's certificate – As per [Annexure - H](#)
 - j. Format for power of attorney for signing of proposal – As per [Annexure 'I'](#)
 - k. NEFT Details – As per [Annexure 'L'](#)
 - l. List of Clients – As per [Annexure 'N'](#)
 - m. Details of similar qualifying works- As per [Annexure 'O'](#)
 - n. Undertaking – As per [Annexure 'P'](#)

Note (Regarding client certificate):

In respect of Government Departments/Public sector Undertakings, the work certificates should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank.

In respect of Departments other than Government Departments/Public sector Undertakings, apart from the certificates mentioned above, the corresponding TDS certificates matching with the payments related to the work executed shall also be enclosed.

11. The Bank shall evaluate the said reports before opening of price bid of the tenders. If any tenderer is not found to possess the required eligibility for participating in the tendering process at any point of time and/or his performance

reports received from his clients and/or his bankers are found unsatisfactory, the Bank reserves the right to reject his offer even after opening of Part-I of the tender. The Bank is not bound to assign any reason for doing so.

12. The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason there for.

Bhubaneswar:

Regional Director

Date

SCHEDULE OF TENDER (SOT)

1	e-Tender No.	RBI/Bhubaneswar Regional Office/ Estate/10/25-26/ET/225
2	Name of the Work:	E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar.
3	Mode of Tender:	e-Procurement System (Part I – Techno- Commercial Bid and Part II - Financial Bid) through MSTC website www.mstcecommerce.com/eprocn
4	Date of NIT available in MSTC portal for viewing of e-Tender	June 24, 2025, from 06:00 p.m. onwards
5	Date and Time of the Pre-Bid Meeting	July 02, 2025, at 11:00 a.m. Venue at Estate Dept. Bhubaneswar who are willing to attend the Pre-Bid meeting are requested to remain present at aforementioned venue and date & time)
6	Estimated cost of the work:	₹10,50,000/- (Rupees Ten Lakh Fifty Thousand Only)
7	Earnest Money Deposit (EMD)	₹21,000/- (Rupees Twenty One Thousand Only) i. NEFT: A/C No-186003001, Reserve Bank of India, IFSC Code - RBIS0BBPA01 (0=Zero), Branch Name – Bhubaneswar. The details of transaction may be provided to estatebhubaneswar@rbi.org.in Or ii. Demand Draft/BG: DD/BG in favour of Reserve Bank of India, Bhubaneswar to be delivered in physical form at Reserve Bank of India, Pt. J. N. Marg, Bhubaneswar-751001
8	Last date of submission of DD/ Bank Guarantee/NEFT for EMD	On or before of July 14, 2025, up to 02:00 p.m.
9	Performance Bank Guarantee (PBG)	5% of Contract amount.

10	Bidding start date of Techno-commercial Bid and Financial Bid at www.mstcecommerce.com/eprocn	July 04, 2025 from 02:00 p.m. onwards
11	Date of closing of online e-Tender for submission of Techno-commercial Bid and Financial Bid	July 14, 2025 up to 02:00 p.m.
12	Date & Time of opening of Part-I (i.e. Techno-Commercial Bid)	July 14, 2025 at 02:30 p.m.
13	Date & Time of opening of Part-II (i.e. Financial Bid)	Will be intimated to the eligible Tenderers.
14	Transaction fee	As charged by MSTC Ltd. Payment of transaction fees will be paid online through MSTC payment gateway

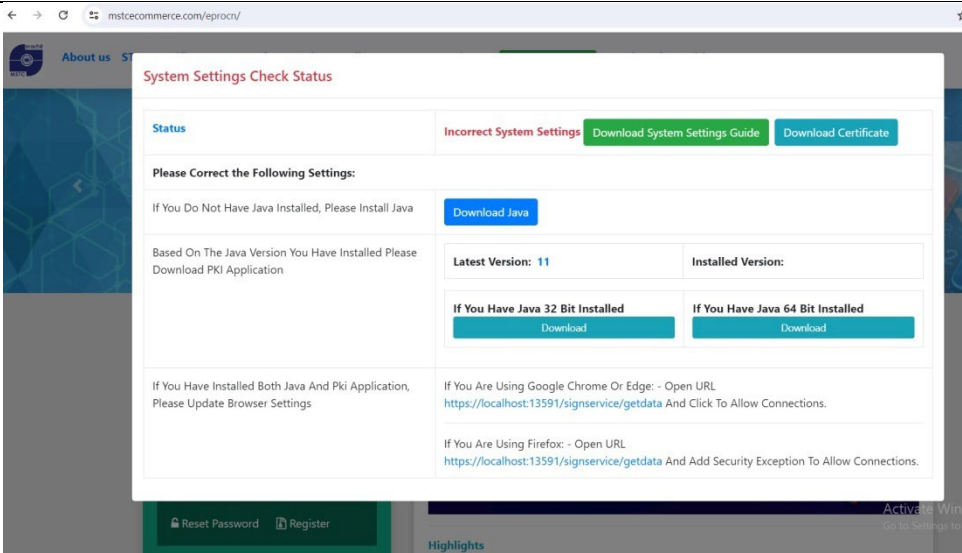
Important Instructions Regarding E-tender

This is an e-procurement event of RBI. The e-procurement Service Provider/Contractor is the MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

1	A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing and encryption type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature). SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn/ (Version 3) 1) Vendors are required to register themselves online with www.mstcecommerce.com/eprocn Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC, (before the scheduled time of the e-tender). <u>Contact person (MSTC) For Vendors:</u> HO Central Help Desk: (For vendors) Phone Number: 07969066600
---	--

	helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) WRO Helpdesk: 7651915418/02269856817/02269856800 Availability 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc. <u>Contact person (MSTC,WRO)</u> Please visit www.mstcindia.co.in/content/Contact.aspx <table><tr><th>Contact Person</th><th>Mail</th><th>Mobile</th></tr><tr><td>Shri Mahesh Ramavath</td><td>rmahesh@mstcindia.co.in</td><td>8801281004</td></tr><tr><td>Shri TDMV Satyasai</td><td>tsatyasai@mstcindia.co.in</td><td>6370350776</td></tr><tr><td>Help Desk/ Office</td><td>helpdesk@mstcindia.co.in</td><td>0674-2544199/2950091</td></tr></table> <u>a) Contact person at RBI (RO/TE)</u> Shri Prem Shankar Konapala, AGM – premshankark@rbi.org.in (Mobile – 8074376753) Shri Subhash Govind Pawar (T-E) – subhashpawar@rbi.org.in (Mobile – 9958969919) Shri Aakoju Sravan Kumar, AM – asravankumar@rbi.org.in (Mobile – 8247400250)	Contact Person	Mail	Mobile	Shri Mahesh Ramavath	rmahesh@mstcindia.co.in	8801281004	Shri TDMV Satyasai	tsatyasai@mstcindia.co.in	6370350776	Help Desk/ Office	helpdesk@mstcindia.co.in	0674-2544199/2950091
Contact Person	Mail	Mobile											
Shri Mahesh Ramavath	rmahesh@mstcindia.co.in	8801281004											
Shri TDMV Satyasai	tsatyasai@mstcindia.co.in	6370350776											
Help Desk/ Office	helpdesk@mstcindia.co.in	0674-2544199/2950091											
2	The Techno-commercial Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eprochome/rbi . Tenders will be opened electronically on specified date and time as given in the Tender.												
3	All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.												
4	Guide. <u>System Requirement:</u> For details, vendor may refer to the DOWNLOAD SYSTEM SETTING GUIDE available https://www.mstcecommerce.com/eprocn/												

	
5	Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link against the specific tender in the “Bid Floor”/through the “Pay Transaction fee” in “Event catalog” through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized. Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee. NOTE: Tenderers are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.
6	Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of

	registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).
7	E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender). E-tender cannot be accessed after the due date and time mentioned in NIT.
8	<u>Bidding in E-tender:</u> Note: Vendors are instructed to use Upload Documents link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB. Once documents are uploaded in the library, vendors can attach documents through Attach Document link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide. a) Tenderer(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful Tenderer(s) will be refunded by RBI. b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid. The Tenderer(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee->Common terms->Attach Documents->Price Bid. Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the

lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, Tenderer should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to be filled up and then Tenderer should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the Tenderer can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, Tenderer should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the Tenderers will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the Tenderer. Any bid will be considered as the valid bid offered by that Tenderer and acceptance of the same by the Buyer will form a binding contract between Buyer and the Tenderer for execution of supply/work. Such successful Tenderers shall be called hereafter **SUPPLIER/CONTRACTOR**.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the

	same will not be accepted by the system. i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof. j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any Tenderer confirms his acceptance of terms & conditions for the e-Tender. k) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.
9	Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.
10	No deviation to the technical and commercial terms & conditions are allowed.
11	The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
12	Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprochome to familiarize them with the system before bidding.

Place:

Date:

Signature and seal of the Tenderers

Name:

Address:

Email:

Phone:

Mobile no.:

INDEX

Sr. No.	Description	Page No.
1.	Section-I. Form of Tender, Memorandum	18-20
2.	Section-II. Articles of Agreement	21-29
3.	Section-III. General instructions to tenderer & special conditions	30-46
4.	Section-IV. Safety code, Fire safety, Electrical safety	47-49
5.	Section-V. The condition herein before referred to and Appendix	50-73
6.	Section-VI. Check list.	74-75
7.	Schedule of commercial deviation	76
8.	Schedule of technical deviation	77
9.	Section-VII. Technical specifications	78-93
10.	Unpriced Bill of Quantities (not for quote)	94-96
11.	Annexure A Schedule of Technical Information	97-100
12.	Annexure B- Guaranteed Energy Generation	101-102
13.	Annexure C- Format for undertaking Product & Maintenance Support	103
14.	Annexure D – Undertaking regarding service after sales	104-105
15.	Annexure E- Declaration of Country of Origin	106
16.	Annexure F- Format for factory acceptance test	107
17.	Annexure G- Proforma for client's certificate	108-109
18.	Annexure H- Proforma for Banker's certificate	110
19.	Annexure I- Format for power of attorney for signing of proposal	111
20.	Annexure-J-Proforma For Bank guarantee in lieu of earnest money deposit	112-114
21.	Annexure K- Proforma of Bank guarantee for security deposit	115-118
22.	Annexure – L – NEFT Details	119
23.	Annexure M - Format of Computerized Measurement Book	120-125

24.	Annexure N - Format of List of clients	126
25.	Annexure O - Format of Details of similar qualifying works executed during the last 5 years.	127
26	Annexure P – Proforma for Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India	128-129
27.	Annexure Q - Undertaking	130
28.	Part-II (Price Bid)	131-134

Section I

Form of Tender

Place _____

Date _____

The Regional Director

Reserve Bank of India

Estate Department

Bhubaneswar

Dear Sir/Madam,

We have carefully examined the specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the installation site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with specifications, designs and instructions in writing referred to in articles of agreement, general instructions to the tenderers and special conditions, conditions hereinbefore referred to, specifications, data sheet and schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of works	E-Tender for Design, Supply, Installation, Testing and Commissioning of 20KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar
(b)	Estimated cost	₹10.50 Lakhs including GST
(c)	Terms of payment	As per clause 3.13 General Instructions to Contractors and Special Conditions.
(d)	Earnest Money	₹21,000/- (₹ Twenty One thousand only)
(e)	Time allowed for completion of work from 14 th day after the date of letter advising acceptance of tender.	8 weeks

2. We also agree that our tender will remain **valid for acceptance by the Bank for 90 days from the date of opening of Part I of the tender** and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. We also agree to keep the Bank Guarantee towards earnest money valid during the entire period of validity of tender, as per enclosed proforma ([Annexure J](#)).
3. Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the Terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.
4. I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefor. We have deposited a sum of **₹21,000/-** as earnest money with the Reserve Bank of India, which amount is not to bear any interest. Should we fail to execute the Contract when called upon to do so, we do hereby agree that this sum shall be forfeited by us to the Reserve Bank of India.
5. The tenders shall be uploaded in two parts. Part I contains all commercial terms and conditions and technical particulars and Part II contains only the price bid in the Bank's proforma.

Dated: _____ day of _____ 2025.

For and on behalf of M/s _____

(Signature with seal)

Name _____

Designation _____

Place _____

Date _____

(Certified true copy of the Power of Attorney of the above signatory should be enclosed).

Witnesses

(1) Signature with
name, address and date

(2) Signature with
name, address and date

Section II

Draft Articles of Agreement

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India,having its Office at Bhubaneswar (hereinafter called "the Employer") of the one part and _____ (hereinafter called "the Contractor") on the other part.

WHEREAS the Employer is desirous of **E-Tender for Design, Supply, Installation, Testing and Commissioning of 20KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar** -..... and has caused drawings and specifications describing the work to be done. AND WHEREAS the said Drawings from Numbers _____ to _____, the specifications, and the schedule of quantities have been signed by or on behalf of the parties hereto. AND WHEREAS the Contractor has agreed to execute upon the subject work to the conditions set forth herein and to the conditions set forth in the special conditions and in the schedule of quantities and conditions of Contract as modified and finally accepted by both the parties (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said Specifications and included in the Schedule of quantities at the respective rates therein set forth, amounting to the sum as therein arrived at or such other sum as shall become payable there under (**hereinafter referred to as "the said Contract Amount"**).

NOW IT IS HEREBY AGREED AS FOLLOWS -

In consideration of the said Contract amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall, upon and subject to the said conditions, execute and complete the work shown upon the said drawings and described in the said specifications and the schedule of quantities.

2.1 The Employer shall pay the Contractor the said Contract amount or such other sum as shall become payable at the times and in the manner specified in the said conditions.

- 2.2 The term "Architect" in the said conditions shall mean RD, Estate Department, Reserve Bank of India, Bhubaneswar and on his ceasing to be the architect for the purpose of this Contract for whatever reason, such other person or persons as shall be nominated for that purposes by the Employer, not being a person to whom the Contractor shall object for reasons considered to be sufficient by the Employer PROVIDED ALWAYS that no person or perhaps persons subsequently appointed to be architect under this Contract shall be entitled to disregard or overrule any previous decisions or approval or direction given or expressed in writing by the architect for the time being.
- 2.3 The said Conditions shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and perform the agreements on their part respectively in the said conditions contained.
- 2.4 Tender Part-I and Part-II duly filled by the contractor shall form the part of this agreement
- 2.5 The drawings, agreement and documents mentioned herein shall form the basis of this Contract.
- 2.6 This Contract is deemed to be Item rate Contract for all items of work as described in detail in the bill of quantities and specifications in part I and Part II of the tender documents.
- 2.7 Work order No. _____ dated _____ shall form the part of this agreement
- 2.8 The Contractor shall afford every reasonable facility for carrying out of all works relating to civil works, electrical installations, fittings and other ancillary works in the manner laid down in the said conditions, and shall make good any damages done to walls, floors, etc., after the completion of such works.
- 2.9 The Employer reserves to itself the right of altering the drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out at any time during the currency of Contract, without prejudice to this Contract.
- 2.9.1 Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work from the day of issue of works order/letter

of acceptance as provided for in the said conditions and to complete the entire work within **08 weeks** subject nevertheless to the provisions for the extension of time in writing by such form (i.e.by way of a deed or agreement or by exchange of letters /emails) as may be mutually decided by the parties.

2.9.2 All payments by the Employer under this Contract will be made only at Reserve Bank of India, Bhubaneswar

2.9.3 All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen in Bhubaneswar and only courts in Bhubaneswar shall have jurisdiction to determine the same.

2.9.4 That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

2.9.5 Warranty/ Defects Liability Period.

(a) The entire system shall be warranted against any manufacturing/design/ installation defects etc. for a **minimum period of one year from the date of handing over**. During this period any defect observed in the system shall be rectified within 2 days of the observation without any additional cost to the Bank.

(b) Supply and replacement of all spares, consumables and parts required for smooth operation and serviceability of the system shall be the responsibility of the contractor during this period. In this respect the contractor shall maintain sufficient spares/consumables for immediate replacement of defective / damaged part during day-to-day routine maintenance / breakdown maintenance. Cost of these spares and any other spares which may be required during maintenance is deemed to be included in the rates quoted by the contractor. The periodicity of service shall be at least once in 3 months for preventive maintenance, attending any number of breakdown calls and cleaning of solar panels at least once in a month or more depending upon the weather conditions.

(c) Penalty for delay in rectification of fault during DLP:

There will be a penalty of Rs.500/- per day subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the

period of 2 days during the DLP period. Any penalty (so calculated) during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

- 2.9.6 PV modules used in solar power systems / systems must be warranted for their output peak watt capacity, which should not be less than 90% at the end of 10 years and 80% at the end of 25 years.

2.9.7 Penalty for Reduced Generation during DLP and CAMC period:

As mentioned under the foregoing paragraphs, the successful tenderer is required to commit a guaranteed average annualized energy of specified KWH per year at synchronization point. Failure to do so will make the contractor liable to pay compensation at double the rate of the prevailing tariff of Electricity supply Agency for shortfall of every KWH or part thereof of the power generated.

Penalty shall be derived as per the following formula:

Actual output for the year under reference = A (KWH)

Minimum Guaranteed Annual Generation of the system as per the contract
= B (KWh)

Compensation to be paid to the Bank in case of reduced generation (Rs.)

$$= (B-A) \times (\text{Tariff} \times 2)$$

2.9.8. Comprehensive Annual Maintenance Contract (CAMC) after DLP period

(a) The tenderers shall quote their charges separately for comprehensive annual maintenance service of complete system as per schedule of quantities which will be applicable after one year of defect liability period (DLP). The rates shall also include the charges for the insurance of the workmen for carrying out the above job and GST for maintenance shall be quoted in respective column in the BOQ.

(b) The system shall be inspected, upkeep/serviced periodically. The periodicity shall be at least once in 3 months for preventive maintenance, attending any number of breakdown calls and cleaning of solar panels at least once in a month depending upon the weather conditions.

(c) The charges for comprehensive annual maintenance service shall include replacement of any part of the system, including all required spares, consumables etc. during service contract period. Any defects in the system/sub-

assemblies, found within the CAMC period, shall be rectified/ replaced by the tenderer without any additional cost to the Bank.

(d) Penalty for delay in rectification during CAMC:

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 2 days of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty of Rs.500/- per day subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 2 days during the CAMC period as stated above. Any penalty (so calculated) during the CAMC shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

(e) Payment of service charges during comprehensive annual maintenance service (CAMC):

The payment during the CAMC period shall be **made on Half Yearly basis** on rendering satisfactory service.

(f) The service contract shall be renewed for a further additional period of at least 8 years after the initial annual service contact period of one year after one-year warranty. While renewing the contract the new contract amount will be arrived at based on following formula:

$A_C = A_P [(15+60x(EPI_C/EPI_P)+25x(CPI_C/CPI_P))] / 100$	
A_C	The contract amount for the current year.
A_P	The contract amount for the previous year.
EPI_C	Wholesale Price Index for Electrical Products 6 months prior to the commencement date of contract for the current year.
EPI_P	Wholesale Price Index for Electrical Products 6 months prior to the commencement date of contract for the previous year.
CPI_C	Consumer Price Index for Industrial Workers (All India Average) 6 months prior to the commencement date of contract for the current year.
CPI_P	Consumer Price Index for Industrial Workers (All India Average) 6 months prior to the commencement date of contract for the previous year.

The successful tenderer shall enter into an agreement for comprehensive annual maintenance contract of the system with the Bank.

2.9.9 Non-disclosure clause: The contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipment's etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

2.9.10 Sexual harassment Clause: Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank

2.9.11 Force Majeure: If either party is unable to perform its obligations under this Agreement due to the occurrence of an event beyond its control (such as acts of God, war like situations, riots, labor strike, government actions, earthquakes, cyclones, typhoons, and other natural calamities, etc.), that party will not be deemed to have defaulted under this Agreement. Each party agrees to use all reasonable efforts to enable performance under this Agreement to continue. If the period of non-performance due to a force majeure event exceeds 30 days, the party whose ability to perform has not been so affected may, by giving written notice, terminate this Agreement.

If the Contractor is a partnership or an individual	IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first herein above written.
If the Contractor is a company	IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

SIGNED AND DELIVERED by Reserve Bank of India, _____

(Name and Designation)

In the presence of -

Witnesses –

1. _____

Address _____

2. _____

Address _____

If the party is a
Partnership firm
or individual

SIGNED AND DELIVERED BY _____

In the presence of -

Witness -

1. _____

Address _____

2. _____

Address

THE _____ COMMON _____ SEAL _____ OF

was hereunto affixed pursuant to the resolutions passed by its
Board of Directors at the meeting held on

In the presence of -

Witness –

1. _____

2. _____

If the Contractor
signs under common
seal, the signature
clause should tally
with the sealing

Directors who have signed these
presents in token thereof in the
presence of -

1. _____

clause in the articles
of association.

2. _____

If the Contract is
signed by the hand
of power of attorney,
whether a company or
an individual.

SIGNED AND DELIVERED BY -

the Contractor by the hand of

Shri _____

and duly constituted attorney.

Note: Bank reserves the right to modify the contents of the Articles of the Agreement before the agreement is entered with the contractor

Section III

General Instructions to Tenderers and Special Conditions

3.1 Commercial conditions:

3.1.1 E-tenders are invited for E-Tender for Design, Supply, Installation, Testing and Commissioning of 20KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar for an estimated cost of the work as ₹10.50 Lakhs from eligible firms.

3.1.2. Eligibility Criteria:

Online tenders will be allowed to view /download to all firms from **06.00 PM of June 24, 2025**. The firms which do not comply with the following pre-qualification criteria and do not submit EMD will not be considered for opening of their tender Part-II

- The intending tenderer must have 5 years of experience in carrying out grid interactive solar power system installation works for office buildings/commercial premises **The similar work* should have been undertaken on or before May 31, 2020.**
- The intending tenderer must and have executed successfully **similar works***, during last five years ending on **May 31, 2025**, as under:
 - (a) Three works each costing not less than the amount equal to 40% of the estimated cost
 - OR
 - (b) Two works each costing not less than the amount equal to 50% of the estimated cost
 - OR
 - (c) One work costing not less than the amount equal to 80% of the estimated cost.
- Minimum yearly turnover of **100% of the estimated cost** during last 3 financial years supported by audited financial statements.

- should have service setup at Bhubaneswar or nearby city i.e Kolkata for rendering after sales service

***Similar Works** means - works of Design, Supply, Installation, Testing and Commissioning of **grid interactive** SPV based Solar Power System.

Tenderers should submit the following documents in respect of their eligibility:

- Copies of detailed work order indicating scope and value of works for the qualifying works.
- Completion certificate for the qualifying works.
- A certificate issued by Chartered Accountant indicating **turnover** for last three years along with the audited financial statement for the same period.
- List of completed works with all the details.
- Financial statement for turnover for last 3 years

A Tender submitted by a firm who is found to be not satisfying the above criteria shall be rejected.

3.1.3 Tender submission:

The tender shall be submitted online on MSTC site in two parts, viz, Part I and Part II "Part -I – Technical and Commercial" and "Part II – Price bid", respectively.

3.2 Pre-Bid Meeting: A pre-tender briefing meeting of the intending tenderers will be held at **11:00 hours on July 02, 2025** in Estate Department, Reserve Bank of India, Bhubaneswar to clarify any point/doubt raised by them in respect of the tender. No separate communication will be sent for this meeting. All the intending tenderers are advised to be present and study the tender documents. They may indicate any points/conditions/specifications which need to be clarified during the meeting. These issues will be discussed and all the tenderers will be advised suitably. The tenderers are expected to get all the issues clarified during this meeting and therefore should desist from deviating from the Bank's tender conditions/specifications in their technical (Part I) and Price bids (Part II)

3.3 The tenders shall be submitted / uploaded till **2:00 PM on July 14, 2025**. No tender will be received/accepted after **2:00 PM on July 14, 2025** under any circumstances whatsoever.

3.4 a) Intending tenderers shall remit as Earnest Money a sum of **₹21,000 (Rupees Twenty one thousand only)** by a demand draft in favour of Bank of India, payable at Bhubaneswar drawn on a scheduled bank or NEFT or Bank Guarantee in a form ([Annexure-J](#)) acceptable to the Bank along with Part I of the tender. The Earnest Money Deposit of the successful tenderer shall be held by the Bank as security for the execution and due fulfilment of the Contract. No interest shall be paid on the said deposit. Under no circumstances Earnest Money Deposit will be accepted in the form of fixed deposit receipts or insurance guarantee or cheque or cash. EMD will be released after virtual completion of the work.

b) On receipt of intimation from the Bank of the acceptance of his / their tender, the successful tenderer shall be bound to implement the contract and within fourteen days thereof. The successful tenderer shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Bank of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering whether such formal agreement is or is not subsequently executed.

c) All compensation or other sums of money payable by the contractor to the Bank under the terms of this Contract may be deducted from his earnest money and the security deposit if the amount so permits and the Contractor shall, unless such deposit as become otherwise payable, within ten days after such deduction made good in cash the amount so deducted.

3.5 Part I – Technical & Commercial

3.5.1 Part I shall contain the un-priced tender consisting of complete technical specification including drawings and documents and commercial terms and conditions technical aspects of the tender such as equipment data sheets, tests and inspection, makes of materials, technical description, drawings etc.

3.5.2 Part I of the tender shall form **EMD** and the following:

a) Power of Attorney/authorisation with the seal of the company/firm in the name of the person signing the tender documents as per [annexure - I](#).

- b) List of deviation, if any, in commercial/technical specification as per format given in section VI of the tender document
- c) Details of solar power system design and layout for all systems
- d) A letter from the OEM, authorising the bidder to participate in the tender along with a copy of the agreement with the OEM as regards implementation of similar projects in India and their after sales service.
- e) **Guaranteed AC power generation capacity** of the entire system in KWp.
- f) **Detailed specifications** of each of the offered equipment's/ items such as SPVs, Arrays, PCUs, control panels, control & monitoring systems, cables etc. matching with the specifications contained under this contract along with manufacturer's **catalogue / product brochure**. If there are some variations in specifications and dimensions of the equipment's / products as contained under the manufacturer's catalogue / product brochures vis-a-vis those given under the specifications contained under this tender document, the specifications and dimensions given in this tender document shall prevail.
- g) **Complete technical details** and any special features proposed for incorporation must be given for full technical evaluation. Supporting documents for the claimed facilities/ features shall also be attached while submitting the technical bid.
- h) **Product support for twenty-five (25) years shall be given.** Tenderer shall specifically indicate the product support offered against this tender & submit an undertaking in this regard. ([Annexure – C](#) & [D](#))
- i) The tenderer should have maintenance set-up at Bhubaneswar or nearby city, address & telephone / fax nos. of maintenance set-up shall be indicated.
- j) Technical data sheet as given under [Annexure-A](#) shall be filled up giving full information.
- k) Other Certificates / Declarations as per Annexures enclosed to be submitted.
- l) Duly filled in and signed copies of client's reports from clients (as per [Annexure G](#)) for whom similar works is executed and Banker's certificate (as per [Annexure H](#)) shall be uploaded.

3.5.3 The Tenderers are advised to visit the site of installation and acquaint themselves of the site conditions before tendering.

3.5.4 The tenderers are advised to submit /upload the tender based strictly on the General Conditions of the Contract and Technical Specifications contained in the

tender documents, and not to stipulate any deviations. If acceptance of the terms and conditions given in the tender documents has any price implications, the same should be considered and included in the quoted price. **A tender containing deviation from the terms and conditions is liable for rejection.**

3.5.5 The tenderers shall submit full details of the patent, trademark, registered design, intellectual property rights, copy rights, industrial property rights held by them or used by them of any third party with regard to design or any part of the system.

3.5.6 All information, correspondence letters shall be addressed to **The Regional Director, Reserve Bank of India, Estate Department, Bhubaneswar**

3.6 **Part II - Price**

Part II shall contain only prices.

- (a) This part shall contain prices in Indian Rupees only with break-up of price as per format (Part II) detailed on MSTC website. No other enclosure is permitted in Part II. Change of terms and conditions and technical deviations, if any, found in Part II of the tender will not be taken into account and will be treated as null and void.
- (b) If any of the documents is missing or unsigned, the tender may be considered invalid by the Bank in its discretion.
- (c) No request for any change in rate or conditions after the opening of the part II of the tender will be entertained.
- (d) The rates quoted shall be deemed to be for the finished work and shall be firm and binding without any escalation whatsoever till the system is handed over to the Bank.
- (e) For any item, if the rate and amount do not tally with respect to the quantity, then the amount arrived on the basis of quoted rates shall only be acceptable and considered for arriving at the total amount for that item.

3.7 **Opening of Tender**

Part I of the tenders will be opened online on **July 14, 2025 at 02:30 PM** in the presence of tenderers who choose to be present. Price bid (Part II) of only those tenderers who are found eligible after scrutiny of their Part I of the tenders and eligibility documents will be opened on a subsequent working day which will be intimated to all the eligible tenderers.

3.8 Brief Scope of Work

3.9.1 The scope of work shall include the following.

- Design and Delivery of all equipment's, materials for the captioned work to Bank's site at Office Building, Bhubaneswar including insurance, packing, handling, transporting, loading/unloading etc. at site.
- Erection, Testing, Commission of Solar Power System and handing over the system to the Bank.
- Providing regular Inspection and Upkeep and Comprehensive Maintenance of system inclusive of periodic service at least once a quarter etc.
- Providing periodic cleaning of the solar panels etc. at least once a month.
- Approval, if any, of local statutory authorities for connection to the grid (with Net-metering).

3.9.2 The tenderer should indicate the complete description of the working of the system/sub systems and their power requirements with all relevant brochures/literature etc. in addition to those called for in the Technical Specifications:

3.9.3 The Tenderer shall carefully check the specifications and shall satisfy himself that the equipment offered is suitable as per the Bank's Technical Specifications.

3.9.4 Tenderer shall supply all tools, plants, scaffolding, labour and consumables etc. as required for installation, testing and commissioning of the system.

3.10 Validity of Tender

The Tender along with the prices shall remain valid initially for a period of 90 days from the date of opening of Part I of tender, which period may be further extended by mutual agreement in writing by the Tenderer and the Tenderer shall not cancel or withdraw the tender during this period.

3.11 Lowest Tender Not Necessarily to Be Accepted

3.11.1 The Bank is not bound to accept the lowest or any tender or to assign any reason for non-acceptance.

3.11.2 The tenderers shall not be entitled to claim any costs, charges, damages and expenses of and incidental to or incurred by him through or in connection with his submission of tenders, even though the Bank may elect to modify/withdraw the tender.

3.12 Earnest Money, Security Deposit & Security during Defect liability period

3.12.1 All tenderers shall deposit Earnest Money Deposit of **₹21,000 (Rupees Twenty one thousand only)** by a demand draft drawn in favour of Reserve Bank of India, payable at Bhubaneswar, from any Scheduled Bank or NEFT or Bank Guarantee in the approved format ([Annexure-J](#)) acceptable to the Bank. The EMD paid by the tenderer shall be held by the Reserve Bank of India as security for the execution and due fulfilment of the Contract. No interest shall be paid on the said deposit. Under no circumstances, Earnest Money Deposit will be accepted in the form of fixed deposit receipts or insurance guarantee or cheque or cash. EMD of successful bidder will be released after virtual completion of the work & submission of Bank Guarantee of **5%** of the contract value as Security as mentioned in clause No. 3.12.3. The EMD of unsuccessful tenderer shall be released on acceptance of the tender.

3.12.2 All compensation or other sums of money payable by the Contractor to the Employer under the terms of this Contract may be deducted from the security deposit, if the amount so permits unless the contractor deposits such amounts in cash within ten days of issue of demand notice by the Bank.

3.12.3 The tenderer shall submit security deposit of **5%** of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per [Annexure-K](#) or amount equivalent to PBG through online mode (NEFT / RTGS) as Security for due fulfilment of terms and obligation of defects liability period and contract from the date of commissioning and handing over of the works as specified in the tender to the Bank at the time of submission of final bill. The Bank Guarantee/NEFT/RTGS must be valid for five years from the date of virtual completion of the project. After five years, the amount of security deposit will be reduced by fifty percent (50%) of initial value and shall remain valid for next five years. The amount retained by the Bank shall not bear any interest.

3.13 Terms of Payment

The payment for the works to be executed under this contract shall be made as follows subject to statutory deductions. No variation in the mode of payment will be acceptable.

- 1) 60% of the quoted rates after receipt of the material at site and on submission of the following documents:
 - a) Manufacturer's Inspection and Test Certificates
 - b) Contractor's Certificate that all components, parts, sub systems, consumables etc. for successful installation, commissioning and testing of the systems including maintenance have been received at site in good condition and if any shortfall is noticed during installation, commissioning and testing they will be supplied free to the Bank.
 - c) Policies of insurance as per tender
- 2) Balance 40% of the quoted rates after erection, testing, commissioning and handing over of the entire system and submission of BG as per clause 3.12.3.

N.B.: Retention Money of 5% of the bill value shall be deducted from each bill as security towards defect liability period. The same shall be returned after 1 year of DLP. The amount retained by the Bank shall not bear any interest.

3.14 Taxes and Subsidy

3.14.1 The prices quoted shall include all applicable taxes, cess under BOCW & BOCWWC act, custom duty, excise duty, local levies; works contract tax, service tax, Goods and Services Tax (GST: CGST, SGST, IGST) etc. as imposed by Central/State Government/ Local Bodies. If the Tenderer fails to include such taxes and duties in the tender, no claim thereof will be entertained by the Bank afterwards. Statutory deductions like income tax etc. as applicable shall be made at source and a certificate for the same will be issued to the contractor. Bank doesn't intend to avail any subsidy for this project. Therefore, the prices are to be quoted accordingly.

3.15 Insurance

The contractor shall, within 14 days from the date of commencement of the work, insure the work at his cost and keep them insured until the virtual completion of the work against loss or damage by any mis-happening such as fire in the office. The insurance policies shall be in the joint names of the employer and the contractor (**the name of the former i.e. RBI being placed first in the policy**) for the full amount of the contract. Such policy shall cover the property of the "Employer" only. The contractor shall deposit the policy and receipts for the premium with the employer

within twenty-one days from the commencement of the works. In default of the contractor, insuring as provided above, the employer may so insure the works and may deduct the premium paid from any moneys due, penalty etc., or which may become due to the Contractor without prejudice to the other rights of the Employer in respect of such default. In case it becomes necessary to suspend the works, the Contractor shall as soon as the claim under the policy is settled, or the work reinstated by the Insurance Office, should they elect to do so, proceed with all due diligence with the completion of the works in same manner as though the fire had not occurred and in all respects under the same conditions of Contract. The Contractor in case of rebuilding or reinstatement after fire shall be entitled to such extension of time for completion as deems fit.

The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipment's/materials leave the manufacturer's works till handing over the said system to the Bank, in the joint names of the Bank and the contractor and it shall cover the following risks.

- ✦ Contractor's All Risk policy for the full Contract Value, including earthquake and fire risk.
- ✦ Workmen compensation policy for the employees of the contractor at site.
- ✦ Third party liability policy for a Rs.5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs.10 lakh for damage to property and with a limit of Rs. 2 lakh per person per accident.

Note: These policies shall be valid till the completion of the work & in the joint name of RBI with RBI's name being the first one. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and recover the cost thereof from the bill of the contractor or any other action.

3.16 Completion Period

3.16.1 Time allowed for carrying out the work, as mentioned in the Memorandum, shall be strictly observed by the Contractor and it shall be reckoned from the 14th day after written order to commence the work is issued.

3.16.2 Damages for non-completion

The work shall throughout the stipulated period of the contract be preceded with all the diligence and if the contractor fails to complete the work within the specified period, he shall be liable to pay liquidated damages as defined in

“Appendix herein before referred to” of the contract at the rate 0.25% of contract value per week for the period during which the said works shall so remain incomplete subject to a maximum of 10% of the contract amount and the Employer may deduct such damages from any money due to the Contractor.

3.16.3 The contractor shall submit a Bar Chart for completion of the work within the contractual completion period from the tenth day of letter of award of work. Such chart shall include all activities like the date of supply of material at site, item wise completion of work etc., and obtain the approval of the Bank.

3.16.4 Bank will provide storage space within the compound of the building. However, the responsibility and safety of the materials stored will be with the contractor. No accommodation will be provided for any worker by the Bank.

3.17 Warranty/ Defects Liability Period.

(a) The entire system shall be warranted against any manufacturing/design/ installation defects etc. for a **minimum period of one year from the date of handing over**. During this period any defect observed in the system shall be rectified within 2 days of the observation without any additional cost to the Bank.

(b) Supply and replacement of all spares, consumables and parts required for smooth operation and serviceability of the system shall be the responsibility of the contractor during this period. In this respect the contractor shall maintain sufficient spares/consumables for immediate replacement of defective / damaged part during day-to-day routine maintenance / breakdown maintenance. Cost of these spares and any other spares which may be required during maintenance is deemed to be included in the rates quoted by the contractor. The periodicity of service shall be at least once in 3 months for preventive maintenance, attending any number of breakdown calls and cleaning of solar panels at least once in a month or more depending upon the weather conditions.

(c) Penalty for delay in rectification of fault during DLP:

There will be a penalty of Rs.500/- per day subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 2 days during the DLP period. Any penalty (so calculated) during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

3.17.1 PV modules used in solar power systems / systems must be warranted for their output peak watt capacity, which should not be less than 90% at the end of 10 years and 80% at the end of 25 years.

3.17.2 Penalty for Reduced Generation during DLP and CAMC period:

As mentioned under the foregoing paragraphs, the successful tenderer is required to commit a guaranteed average annualized energy of specified KWH per year at synchronization point. Failure to do so will make the contractor liable to pay compensation at double the rate of the prevailing tariff of Electricity supply Agency for shortfall of every KWH or part thereof of the power generated.

Penalty shall be derived as per the following formula:

Actual output for the year under reference = A (KWH)

Minimum Guaranteed Annual Generation of the system as per the contract
= B (KWh)

Compensation to be paid to the Bank in case of reduced generation (Rs.)

= (B-A) X (Tariff X 2)

3.18. Comprehensive Annual Maintenance Contract (CAMC) after DLP period

(a) The tenderers shall quote their charges separately for comprehensive annual maintenance service of complete system as per schedule of quantities which will be applicable after one year of defect liability period (DLP). The rates shall also include the charges for the insurance of the workmen for carrying out the above job and GST for maintenance shall be quoted in respective column in the BOQ.

(b) The system shall be inspected, upkeep/serviced periodically. The periodicity shall be at least once in 3 months for preventive maintenance, attending any number of breakdown calls and cleaning of solar panels at least once in a month depending upon the weather conditions.

(c) The charges for comprehensive annual maintenance service shall include replacement of any part of the system, including all required spares, consumables etc. during service contract period. Any defects in the system/sub-assemblies, found within the CAMC period, shall be rectified/ replaced by the tenderer without any additional cost to the Bank

(d) Penalty for delay in rectification during CAMC:

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 2 days of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty of Rs.500/- per day subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 2 days during the CAMC period as stated above. Any penalty (so calculated) during the CAMC shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

(e) Payment of service charges during comprehensive annual maintenance service (CAMC):

The payment during the CAMC period shall be **made on Half Yearly basis** on rendering satisfactory service.

(f) The service contract shall be renewed for a further additional period of at least 8 years after the initial annual service contract period of one year after one-year warranty. While renewing the contract the new contract amount will be arrived at based on following formula:

$A_C = A_P [(15+60x(EPI_C/EPI_P)+25x(CPI_C/CPI_P)) / 100]$	
A_C	The contract amount for the current year.
A_P	The contract amount for the previous year.
EPI_C	Wholesale Price Index for Electrical Products 6 months prior to the commencement date of contract for the current year.
EPI_P	Wholesale Price Index for Electrical Products 6 months prior to the commencement date of contract for the previous year.
CPI_C	Consumer Price Index for Industrial Workers (All India Average) 6 months prior to the commencement date of contract for the current year.
CPI_P	Consumer Price Index for Industrial Workers (All India Average) 6 months prior to the commencement date of contract for the previous year.

The successful tenderer shall enter into an agreement for comprehensive annual maintenance contract of the system with the Bank.

3.19 Packing and Despatch

The equipment shall be properly and securely packed in boxes and multiple handling and transportation by sea/ air / rail / road under Indian conditions. All equipment/components shall be delivered at the Reserve Bank of India, Office Building, Bhubaneswar.

3.20 Signing of Contract Agreement

- 3.20.1 The General instructions to the tenderers and special conditions, conditions herein before referred to Conditions of Contract and Technical Specifications and drawings enclosed with the tender documents, the subsequent correspondence exchanged between the Bank and the tenderer and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.
- 3.20.2 The Tenderer shall go through the terms and conditions given in the general conditions of contract, special conditions herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. Each page of the tender documents should be signed for his/their having acquainted himself/themselves in the general conditions of contract, Technical specifications, etc.
- 3.20.3 The tender submitted on behalf of a firm shall be signed by all the partners of the firm or a partner who has the necessary authority on behalf of the firm to enter into the proposed contract. Otherwise the tender may be rejected.
- 3.20.4 On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within fourteen days thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement. Notwithstanding the signing of the agreement the written acceptance by the Reserve Bank of India of a tender in itself will constitute a binding agreement between the Reserve Bank of India and the person so tendering, whether such contract is or is not subsequently executed.

3.20.5 The contractor shall not assign the contract. He shall not sublet any portion of the contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Employer, without prejudice to his other remedies against the Contractor.

3.21 **Sufficiency of Schedule of Quantities**

3.21.1 The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the Schedule of Rates and Prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.

3.21.2 The quantities in the schedule of quantities approximately indicate the total extent of work but may vary to any extent and even be omitted thus altering the aggregate value of the contract.

3.22 **Language**

The Tender including all labels in drawings, documents, catalogues etc. shall be in English.

3.23 **Right to Accept Part Tender**

The Bank reserves the right to accept the tender either in whole or in part at the same prices quoted by the Tenderer.

3.24 **Evaluation of Tender**

Tenders will be evaluated on the basis of capital cost of the system and taking into account the effect of comprehensive annual maintenance service charges (CAMC) for 9 years. Tenders will, therefore, be evaluated based on the total owning cost for 10 years which will be arrived at as under:

Total owing cost = Quoted capital cost + NPV of service contract charges for 9 years

= Quoted capital cost + Quoted charges for Comprehensive maintenance service contract per annum x Multiplying Factor (MF)
(MF = 7.0476)

For calculating the NPV of service contract charges, the following factors have been applied:

(a)	Increase (Escalation)	5% per annum
(b)	Discount factor	8% per annum
(c)	Period of AMC contracts	10 years from the date of handing over of the system.
(d)	Payment terms for annual maintenance contract.	Half yearly payment after satisfactory completion of service

Minimum Base Rate for Comprehensive AMC

Minimum Base Rate for Comprehensive AMC is 2% (Two) of total capital cost. In case, the tenderer quotes the rates for comprehensive AMC lower than 2% (Two) of the quoted capital cost, then the 2% (Two) of the quoted capital cost will be considered as AMC for calculation of Total Cost of Ownership.

Note: Notwithstanding the above, the Bank shall pay only the quoted rate of the AMC during the currency of the committed contract period subject to renewal formulae indicated in the tender.

3.25 Pre-dispatch Inspection

Before dispatching the equipment to site, the equipment, will be inspected at the discretion of the Bank and tested for various parameters by the Bank's Engineers at the manufacturer's works and then cleared for shipment. This will however, not in any way absolve the contractor of his responsibility for the continued performance of the system/components after erection & commissioning at the designated site during the period of defects liability.

3.26 Drawings

All required drawings for equipment lay out viz.: layout of PV panels, interconnection with Power conditioning units etc., should be prepared by the tenderer and submitted to the Bank's engineer for approval before commencement of work.

3.27 Other Issues

The Contractor shall carry out all the work strictly in accordance with the approved drawing, detailed specifications and instructions of the Bank's engineer. If in the opinion of the Bank's engineer/consultant, nominal changes have to be made to suit

the site condition and with the prior approval in writing of the Employer, the Contractor shall carry out the same without any extra charge.

3.28 The tenderers are requested to examine the drawings, inspect the site of the work, and acquaint themselves with all local conditions, means of access to the work, nature of the work etc. before submission of tender.

3.29 A Schedule of Probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Employer.

3.30 The rates quoted in the tender shall include all charges for scaffoldings, watching and lighting by night as well as day including Sundays and holidays, protection of all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding etc. as occasion shall require or when ordered so as to do, and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank.

3.31 The contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.

3.32 The successful tenderer is bound to carry out all items of work necessary for completion of the job even though such items are not included in the quantities and rates. Schedule of instruction in respect of such additional items and their quantities will be issued in writing by the Bank.

3.33 **Minimum wages/ Gratuity act / contract labour Act to the workmen:** The contractor shall ensure that minimum wages/ gratuity as per statutory requirement are paid to all the workmen.

3.34 **Labour License:** The contractor shall adhere to various provisions of the Contract Labour (Regulation & Abolition) Act 1970, if applicable under the said contract, and fulfil all the statutory requirements.

3.35 The successful tenderer must co-operate with the other contractors appointed by the Bank so that the work shall proceed smoothly with the least possible delay.

Witness

Address

Date

Signature of tenderer

Address

Date

Section - IV

Safety Code

1. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place.
2. The injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalisation.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one metre.
6. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be so over-loaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement, mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
11. Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
12. Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
13. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

FIRE SAFETY

- i. Cutting / drilling machine and other electrically operated equipments used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipments shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation .
- v. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- vi. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- viii. Used paint drums shall be stored in specified store only after closing them properly.
- ix. Personal protective equipments such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
- xi. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xii. Both the staircase doors shall be normally kept closed.
- xiii. None of the fire extinguishers shall be removed/shifted from its designated location.
- xiv. Power supply shall be switched off from the mains when equipment is not in use.
- xv. Wood-shavings and saw-dust generated from the work shall be collected on daily basis , removed from site and stored at the designated place in proper manner.
- xvi. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvii. Battery operated emergency light/torches shall be provided by the contractor to the workmen while working beyond office hours.

Place:

Date:

Seal & Signature of the tenderer.

Electrical Safety

- i. All the temporary electrical power for carrying out various services at site such as cutting/drilling machine shall be provided through properly rated earth leakage protection devices (ELCB).
- ii. Only ISI marked 3 pin plug and other appliances and equipment's shall be used. Electrical power cables/wires used shall be properly rated and joints should be avoided. If there, the joint should be proper and insulated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine, etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, fire section shall be informed.
- vi. Fire buckets filled with clean dry sand and ready for immediate use for extinguishing fires, in addition to fire extinguishers suitable for dealing with fires, shall be conspicuously marked and kept at site at convenient location
- vii. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plugs, etc. as applicable depending upon the requirement of the work, shall be used by the workmen to prevent occupational health hazards.
- viii. The safety belt shall be used by the workmen while working from height for more than 10 feet from ground level.
- ix. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- x. Power supply shall be switched off from the Mains when equipment is not in use.
- xi. Wood-shavings, saw-dust or any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xii. The work site shall be properly illuminated during the work.
- xiii. All the electrical works should be carried out by licensed/ authorized electricians/ wiremen.
- xiv. Portable battery-operated lights may be used at work site to avoid laying of temporary wire for lights.
- xv. Necessary barricading and signage boards of good quality shall be fixed at conspicuous locations at the work site.
- xvi. Aluminum / steel ladders should have proper rubber insulation at the base and wherever required, these ladders shall be kept on electrical insulating safe rubber mats.

Section-V

The Conditions Hereinbefore Referred To

1. In constructing these conditions, the specification, schedule of quantities and Contract Agreement, the following words shall have the meaning herein assigned to them except where subject or context otherwise requires.

- | | |
|---------------------------|---|
| a) "Employer" | Shall mean the Reserve Bank of India and shall include its assignees and successors. |
| b) In the case of company | "Contractor shall mean _____ a company incorporated under _____ and having its registered office at _____ and shall include its successors and assigns. |
| c) "Site" | Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use. |
| d) "This Contract" | Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications attached hereto and duly signed. |
| e) "Notice in writing" | Shall mean a notice in written, typed or printed or written notice" characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered. |

- | | |
|------------------------|--|
| f) "Act of Insolvency" | Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act. |
| g) "Net Prices" | If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of the any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with reference to the contract or account shall be held to mean rates or prices so arrived at. |
| h) "The works" | Shall mean Tender for design, supply, installation, testing and commissioning of 20 KWp roof top Grid Interactive SPV based Solar Power System at Office building, Reserve Bank of India, Bhubaneswar. |

2. **Scope of Contract:** The contractor shall carry out and complete the said work in every respect in accordance with this contract and with the directions of and to the satisfaction of the Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time to time issue further drawings and/or written instructions, details, direction and explanations which are hereafter collectively referred to as "Bank's Engineer's instruction in regard to":

- a) The variations or modifications of the design, quality or works or the addition or omission or substitutions of any work.
- b) Any discrepancy in the Drawing or between the Schedule of Quantities and/or Drawing and/or specifications.
- c) The removal from the site of any materials brought thereon by the contractor and the substitution of any other material therefor.
- d) The removal and/or re-execution of any works executed by the contractor.
- e) The dismissal from the works of any persons employed thereupon.
- f) The opening up for inspections of any work covered up.
- g) The amending and making good of any defects under clause 20 hereof.

The contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the works by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within seven days, such shall be deemed to be Employer's instructions within the scope of the Contract.

The contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers etc. The rates on scrutiny and final acceptance by the Employer shall form a supplementary tender. The Employer shall not be liable for payment of such variations until these statements are sanctioned by him.

- 3. The Contract shall be executed in triplicate and the Bank's Engineer, the Employer and the Contractor shall be entitled to one executed copy each for his use. The contractor shall prepare the line diagram, system configuration drawing and Lay out plan of the site for carrying out the work. Before the issue of the final certificate to the Contractor he shall submit to the Bank's Engineer all Drawings and Specifications.
- 4. The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the Drawings, Schedule of Quantities and specifications taken together, whether the same may or

may not be particularly shown or described therein provided that the same can reasonably be inferred therefrom, and if the Contractor finds any discrepancy in the Drawings or between the Drawings, Schedule of quantities and Specifications, he shall immediately and in writing refer the same to the Bank's Engineer, who shall decide which is to be followed.

5. **Authorities, notices and patents:** The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and bye-laws of any authority, and of any water, electricity supply and other companies and/or authorities with whose system the structure is proposed to be connected, and shall, before making any variations from the Drawings or Specifications that may be necessitated by so conforming, give to the architect written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions he shall proceed with the work conforming to the provisions, regulations, or bye-laws in question, and any variation so necessitated shall be dealt with under clause 17 hereof.

The contractor shall bring to the attention of the Employer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority or to any public office all fees that may be properly chargeable-in respect of the works and lodge the receipts with the Employer.

The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

6. **Setting out of work:** The contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions levels, dimensions and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank's Engineer.

7. **Materials and Workmanship to conform to description**: All materials and workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or specifications and in accordance with the contract and the Contractor shall furnish to the Employer with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials.
8. **Contractor's superintendence and representative on the works**: The Contractor shall give all necessary personal superintendence during the execution of the works and so long thereafter as the Employer may consider necessary until the expiration of the "Defects Liability Period" stated in the tender. The contractor shall, also during the whole time the works are in progress employ a competent representative who shall be constantly in attendance at the works while the men are to work. Any directions, explanations, instructions or notice given by the Bank's Engineer to such representative shall be held to be given to the Contractor.
9. **Dismissal of workmen**: The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Bank's Engineer.
10. **Access to works**: The Employer, shall at all reasonable times, have free access to the works and/or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer necessary for Inspections and examination and test of the materials and workmanship. No person not authorised by the Employer except the representatives of public authorities shall be allowed on the works at any time.
11. **Bank's Engineer**: The term Bank's Engineer shall mean the person appointed and paid by the Employer to inspect the works. The Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials and for checking and measuring time and materials.

The Bank's Engineer, or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be suspended or the use of such materials shall be discontinued. The work will from time to time be examined by the Banks Engineer but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at a stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.

12. **Assignment and Subletting**: The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

13. No alteration, omission or variation shall vitiate this contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications or Contract Drawings without the previous consent in writing of the Employer and the value of such extras alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 17 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.

14. **Schedule of Quantities**: The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement.

Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.

15. **Sufficiency of Schedule of Quantities**: The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.

16. **Measurement of works**: The Bank's Engineer may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Assistant Engineer in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.

Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.

The Contractor or his Agent may at the time of measurement take such notes and measurement as he may requires.

All authorised extra works, omissions and all variations made with the prior approval in writing of Employer shall be included in such measurements.

17. **Computerized Measurement Book**: Instructions for recording measurements: (i) The measurements shall be recorded and entered in computerized format (as per [Annexure – L](#)) in the first instance by the contractor (The MBs shall be printed as per the prescribed format given by the Bank), and a hard copy shall be submitted to

the department. All entries shall be made exactly as per the extant procedure for recording conventional MBs. (ii) These measurements shall be then 100% checked by the Junior Engineer/ AM(Tech). The contractor shall incorporate all such changes or corrections, as may be done during these checks, to his draft computerized measurements and submit to the department the corrected computerized measurement in the form of a book, duly hard bound with its page machine numbered. All the pages of the this computerized MB shall have full signature with date of the authorized official of the contractor and the official of the bank with name and designation. (iii) The test checking of these computerized measurements shall be carried out by the concerned officials as per extant instructions. This book shall then be treated as computerized Measurement Book. (iv) The computerized MB given by the contractor, duly bound, with its pages machine numbered, shall have no cutting or over-writing. In case of any error, the computerized MB shall be cancelled and the contractor shall re-submit a fresh computerized MB, duly incorporating all the corrections. This should be done before the corresponding bill is submitted to the department for payment. (v) The concerned officials shall record the necessary certificates for their checks and test checks as per the extant procedure in the computerized MB. It shall be the responsibility of the contractor to ensure that all the corrections have been incorporated in the computerized MB before Bank's officials record their certificates. (vi) The computerized MB shall be allotted a serial number as per the register of computerized MB. (vii) All the pages of the Finalized computerized MB shall have full signature with date of the authorized official of the contractor and the official of the bank with name and designation. (viii) For each RA bill and Final bill separate Computerized MBs shall be submitted by the contractor.

18. **Prices for extra**: The Contractor may, when authorised and shall, when directed, in writing by the Employer, add to, omit from or vary the works shown upon the drawings, or described in the specification, or included in the schedule of Quantities, but the contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by them in writing within seven days, be deemed to have been given in writing.

No claim for an extra shall be allowed unless it shall have been executed under provisions of clause above hereof with the concurrence of the Employer herein mentioned. Any such extra in herein referred to as authorized and shall be made in accordance with the following provisions.

- (a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein.
- (ii) Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.
- (b) The net prices of the original tender shall determine the value of items omitted provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause(c) hereof.
- (c) Where the extra works are not of similar character and/or quoted under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omissions or additions relative the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Bank's engineer, the net rate or price contained in the priced Schedule of Quantities or tender or for any item of the works involves loss or expenses beyond that reasonably contemplated by the contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other rate or price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Employer.
- (d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work prices as the net rates stated in the tender or the Priced Schedule or Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district provided that in either case vouchers specifying the daily time (the workmen's names) and materials employed be delivered for verification to the Bank's Engineer at or before the end of the week following that in which the work has been executed plus 15% towards establishment charges, contractor's overhead and profits.

The measurement and valuation in respect of the Contract shall be completed within the "period of final measurements" stated in the tender or if not stated then within six months of the completion of the Contract works as defined in Clause 21 hereof.

19. Unfixed materials when taken into account to be the property of the Employer

Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials.

20. Removal of improper work : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the drawings & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.

21. Defects after virtual completion : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the tender, or, if none stated then within twelve months after the virtual completion of the works, arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Employer

may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor deduct from any money due to the Contractor a sum, to be determined by the Employer equivalent to the cost of amending such work and in the event of the amount retained under clause 32 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any sub-contractor employed on the works who has been nominated as provided under clause 12 and 22 hereof, the contractor shall be liable to make good in the same manner as if such work or material had been done or supplied by the Contractor and been subject to the provision of this clause 2 hereof. The contractor shall remain liable under the provisions of this clause the signing of any certificate or the passing of any accounts by the Employer.

22. **Certificate of virtual completion and defects liability period:** The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of such certificates.
23. **Nominated Sub-Contractor:** All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Employer or hereby declared to be sub-contractors employed by the contractor and are herein referred to as nominated sub-contractors.

No nominated sub-contractors shall be employed on or in connection with the works against the Contractor shall make reasonable objection are (save where the Architect and the Contractor shall otherwise agree) who will not enter into contract providing.

- (a) That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.
- (b) That the nominated sub-contractor shall indemnify the contractor against claims in respect of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.
- (c) Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Sub-Contractor.

24. **Other persons employed by Employer:** The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by such work.

25. **Insurance in respect of damage to person and property:** The Contractor shall be responsible for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated sub-contractor or any employee of either, whether such injury or damage arises from carelessness accident or any other clause whatever in any connected with the carrying out of this Contract. This clause shall be held to include inter alia, any damage to buildings, whether immediately adjacent or

otherwise, and any damage to road, streets, foot-paths, bridges or ways as well as damage caused to the buildings and works forming the subject of this contract by frost, rain, wind or other inclemency of weather. The Contractor shall indemnify the Employer and hold it harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any acts of any legislature or otherwise and also in respect of any award or compensation or damages consequent upon such claim.

The Contractor shall reinstate all damage of every sort mentioned in this clause, so as to deliver up the whole of the Contract works complete to and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.

An insurance policy covering third party liability shall be taken by the contractor to cover the loss/disablement of human life (persons not belonging to the contractor). This shall also cover the risk of damages to other's materials/equipment/properties including those, if any of the banks during construction/erection/commissioning of the said contract work at site. The value of third party liability for compensation for loss of human life or full /partial disablement shall be of required statutory value for full and partial disablement and shall nevertheless cover such compensation as may be awarded by a court of law. Cover for damage to other's equipment/property shall be as approved by the bank. The sub-contractors of the contractor shall not be holders or beneficiaries in the policy nor shall they be named in the policy. The bank shall be the GM (O-i-C) holder of the policy along with the contractor. The bank reserves the exclusive right to assign the policy.

The Contractor shall indemnify the Employer against all claims which may be made against the Employer by any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at his own expenses arrange to effect and maintain, until the virtual completion of the contract, with an approved office a policy of insurance in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Architect from time to time during the currency of this contract. The

Contractor shall also similarly indemnify the Employer, against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other status in force during the currency of this contract or at common law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expenses effect and maintain, in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Architect from time to time during currency of the Contract.

The Contractor shall be responsible for any liability which may be executed from the Insurance Policies above referred to and also for all other damage to any person, animal or property arising out of the incidental to the negligent or defective carrying out of this Contract transit, storage, erection, testing & commissioning policy. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages arising therefrom.

The Employer shall be entitled to deduct the amount of any damage, compensation, costs, charges and expense arising of accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor without prejudice to the Employer's other rights in respect thereof.

26. **Date of commencement and completion:** The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.

27. **Damages for non-completion:** If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 27 and 20 here the Contractor shall pay the Employer the sum named in the Appendix as "Liquidated Damages" for the period during which the said works shall so remain

incomplete and the Employer may deduct such damages from any money due to the Contractor.

28. **Delay and extension of time:** If in the opinion of the Employer the works be delayed (a) by force major or (b) by reason of any exceptionally inclement weather or c) by reason of proceedings taken or threatened by or dispute with adjoining or neighbouring owners or public authorities arising otherwise than through contractor's own default or (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or (e) by reasons of Bank's Engineer instruction as per clause 17 hereof (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of contractor or (i) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the bank but the Contractor shall nevertheless constantly use his endeavours to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work.

29. **Contractor's failure to comply with Employers instruction:** If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.

30. **Termination of Contract by the Employer:** If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of

insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the Architect that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Architect.

Or if the Contractor (whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.

Or shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.

Or shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder.

- (i) Has abandoned the Contract, or
- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed or
- (iii) Has failed to proceed with the work with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
- (v) Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.
- (vi) Or breach of any terms and condition

Then and in any of the said cases the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, the whole of which shall continue in force as fully as if the Contract has not been so determined, and so if the works subsequently execute had been executed by or on behalf of the Contractor. And further, the Employer by his agents or servants may enter upon and taken possession of the works and all plant, tools scaffoldings, sheds, machinery, steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the work or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The employer shall thereafter ascertain and certify in writing under his hand what of the said plant and materials so taken possessions or by the Employer and the expenses or loss which the Employer shall have been put to in procuring the works to be completed and the amount. If any, owing the Contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the Certificate of the Bank shall be final and conclusive between the parties.

31. **Termination of Contract by Contractor**: If this payment of the amount payable by the Employer under Certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer, or if the Employer interferes with or obstructs the issue of any such Certificate, or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Architect or the Employer or by any injunction or other order

of any court of to Law, then and in any of the said cases the Contractor shall be in liberty to determine the Contract by notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose or the Contract.

In arriving at the amount of such payment the net rates contained in the Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.

32. **Certificates and Payments**: The Contractor shall be paid by the Employer from time to time by instalments under interim Certificate to be issued by the Bank's Engineer on account of the works executed work to the approximate value named in the tender as 'Value of work for Interim Certificate' has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the tender as "Total Retention Money" after which time the instalments shall be up to the full value of the work subsequently so executed and fixed in the building. And when the works have been virtually completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineers the sum of money named in the Appendix as "instalment after Virtual Completion" being a part of the said Total Retention Money. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the final Certificate at the expiration of the period referred to as 'the Defects liability Period' in the Appendix hereto from the date of virtual completion or as soon as after expiration of such period as the works shall have been finally completed and all defects made good according to the true intent and meaning hereof whichever shall last happen provided always or at or after their completion shall not relive the Contractor from his liability under clause 21 and 36 nor relieve the Contractor of his inability in cases of fraud, dishonesty, or fraudulent concealment relating to the works or materials or to any matter dealt with in the Certificate and in case of the all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed.

The Employer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.

33. **Delayed Payment:** Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honouring Certificates' names in the tender carry interest at the rate named in the tender as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment.
34. The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clauses 2(a,b), 4,5, 14, 20 (a,b,c,d and f) hereof (which matters are herein referred to as the excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of Arbitration and review under the Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference).
35. **Settlement of disputes by Arbitration:** All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after the completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in Clause 33 hereof. But if either the Contractor be dissatisfied on any matter on which a decision is taken by the Bank as above, except any of the expected matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire.

The arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the Arbitrator or the Arbitrators as the case may be, shall make an award in terms of such settlement or compromise.

Upon any such reference, the decision on the cost incidental to the reference and Award respectively shall be in the discretion of the arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid.

This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof.

The award of the arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators, as the case may be, is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and

the Contractor hereby also agree that arbitration under this Clause shall be a condition precedent to any right of action under the Contract.

Right of technical scrutiny of final bill

36. The Employer shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts, etc. to be made at the time of payment of the final bill. If as a result of this examination of otherwise any sum is found to have been overpaid or over certified it shall be lawful for the employer to recover the sum.

Employer entitled to cover compensation paid to workman

37. If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.

Abandonment of works

38. If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not requires the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or other-wise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.

Return of surplus materials

39. Notwithstanding anything to the contrary contained in any or all the clauses of this Contract, where any material for the execution of the Contract is procured with the assistance of the Employer by purchase made under orders or permits or licenses issued by Government, the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose of them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank having due regard to the conditions of the materials, the price to be determined not be exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by the Contractor in respect thereof, in the event of breach of the aforesaid condition, the Contractor shall in addition to being liable to action for contravention of the terms of licenses or permit and/or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to his by reason of such breach.

Right of employer to terminate contract in the event of death of Contractor or individual

40. Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.

41. Non-disclosure clause.

The contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipments etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be publish, or disclose ant particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the

Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

42. Sexual harassment Clause.

Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

43. Force Majeure: If either party is unable to perform its obligations under this Agreement due to the occurrence of an event beyond its control (such as acts of God, war like situations, riots, labour strike, government actions, earthquakes, cyclones, typhoons, and other natural calamities, etc.), that party will not be deemed to have defaulted under this Agreement. Each party agrees to use all reasonable efforts to enable performance under this Agreement to continue. If the period of non-performance due to a force majeure event exceeds 30 days, the party whose ability to perform has not been so affected may, by giving written notice, terminate this Agreement.

Place:

Date:

Signature of the tenderer with Seal.

Appendix

The conditions Herein before Referred To

1.	Defects Liability Period	One year from the date of Virtual Completion Certificate
2.	Period of Final Measurement	3 months
3.	Date of Commencement	14 th day from the date of letter of acceptance.
4.	Date of Completion	Date of virtual completion certificate.
5.	Rate of liquidated damages for non-completion of work.	As per clause 3.16.2 mentioned in the tender
6.	Value of works for interim certificates	Rs. 5.00 lakh
7.	Period for honouring certificates	One month for interim bills and 3 months for final bill.
8.	Interest for delayed payment	In case of delayed payment of bills after submission of bill by the contractor and provided the bill submitted by the contractor is found to be in order. Where interest is to be paid, the rate of interest should be the rate of interest of Provident Fund.

Place:

Seal & signature of Contractor

Date:

SECTION-VI

Check List

E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar.

Commercial Conditions

Sr. No.	Description	Bank's Terms and conditions	Acceptance of Bank's terms and conditions (YES/NO)
1	Validity	90 days from opening of tender Part-I	
2	EMD	₹21,000 (Rupees Twenty one thousand only)	
3	Terms of payment	As per applicable clause 3.13 in Part I of the tender	
4	Technical specifications	As per specifications in Part I of the tender	
5	Guarantee Period	One year from date of virtual completion.	
6	Service after sales during CAMC	Quoted rates shall include the cost of repairs/ maintenance including replacement of any material / assembly / equipment / spares / labour if found necessary and monthly visit.	
7	Completion period	08 weeks from 14th day of letter of award of work.	
8	Liquidated damages	As per clause 3.16.2 mentioned in the tender	
9	Penalty during warranty & CAMC period	Rs.500/- per day subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 2 days	

10	Penalty for reduced Power Generation during DLP and next 9 years of CAMC period	As per applicable clause 3.17.4 mentioned in Part I of the tender	
11	Performance Bank guarantee	As per clause 3.12.3	
12	Retention Money	As per clause 3.13	

Part II should not contain any terms and conditions but only priced for bill of quantity. Terms and conditions, if any, incorporated in Part II, will not be valid or considered.

Place

Date

Seal & Signature of Contractor

Schedule of Commercial Deviations

We confirm that all commercial terms and conditions of the Bank except for deviations listed below are acceptable to us.

[illegible]

Seal & Signature of Tenderer

Name

Designation

Date

Schedule of Technical Deviations

We confirm that all technical terms and conditions and specifications of the Bank except for deviations listed below are acceptable to us.

Sr. No.	Section No.	Clause No.	Deviation proposed
1	2	3	4

Seal & Signature of Tenderer.

Name
Designation
Date

Section - VII

Technical Specifications

7.0 Scope of Work

The Solar plant of 20KWp capacity is to be provided on the rooftop of maintenance block in main office premises depending on the maximum solar irradiance available and based on the site survey to be done by the contractor on award of work. Accordingly, necessary permission and needful for net-metering and its synchronization are to be done by contractor. Output of solar plant is to be provided to the switch available in existing LT panel located near the existing meter panel/ electrical substation.

The extent of the work shown and specified hereunder is defined to include all labour, materials, equipment, and supervision required for the design, fabrication, supply, installation, testing and commissioning of the complete solar power generation system, and subsequent upkeep and maintenance as defined.

- A.** Generation of Solar power (with required sets of PCUs/inverters to match with total capacity of required plant, conversion of the same to AC power) with a guaranteed annual generation of 1460 KWH per KWp per year during the first 10(ten) years of operation at Bank's power grid synchronization point including.
- a) Design, Manufacturing, Factory Acceptance Test (FAT), supply, installation, testing and commissioning of Solar PV Modules (inclusive of Electrical, Electronic and Mechanical features) along with Power Conditioning Units (PCUs), as required and specified.
 - b) Design, Supply and installation of Module mounting structure / super structure on identified locations. The successful tenderer shall design their SPV Panel structure with Hot dipped galvanised steel and cement concrete (CC) foundation suitable for site condition. Design of SPV structure shall be certified /vetted by a recognized Govt. Engineering College viz. IIT / NIT etc. or by a reputed structural consultant and submitted for approval before taking up the structure and foundation works. **The successful tenderer shall carry out Shadow Analysis at the site and accordingly design strings & arrays layout considering optimal usage of space, material and labour. The bidder should submit the array layout drawings along with Shadow Analysis Report to Bank before start of work at site.**

- c) Supply, installation, testing and commissioning of three phase/single phase Power Conditioning Units (PCU), (inverter plus local grid synchronizing system), distribution panels, electrical switchgears, inverters, metering and connecting the system to the switch gear(MCB/Distribution Board) provided by the Bank for load and connecting up the system to the electrical grid, surge protection units etc. as required.
- d) Supply and laying of all power and control cables, as per site requirement, on prefabricated GI cable trays including supply of cable trays, their installation, hangers, supports, cable terminations and all fixing accessories.
- e) **Earthing:** Supply and installation of GI Pipe Earthing systems with an earth electrode minimum 2.5 m long and 50 mm Dia as per IS 3043. 25 mm x 3 mm Copper earth strip shall be provided from earthing station to the entire system. Earthing stations shall be provided with testing point for every pits as per relevant IS, including required earthing chamber with brick plaster and CI/MS cover, cutting of roads / paved areas & making good the damages as in original shape.
- f) Testing and commissioning of the entire system including synchronizing with power grid and operation as required. This shall include supply and installation of the electrical switchgears, cabling, cable trays, and cable terminations, inverters, metering and connecting the system to the electrical grid.
- g) The PV modules shall be installed with the necessary tilt with the most effective orientation.
- h) All related & required civil works will be the responsibility of successful tenderer.
- i) Solar System capacity shall be demonstrated to the Bank's Engineer.
- j) Onsite training to RBI Engineers and Workmen for proper operation, maintenance and trouble shooting.
- k) Provision for monthly cleaning of the solar panels considering the ambient conditions of the site during DLP and CAMC. Water connection at the same floor at one point shall be provided by Bank.
- l) Replacement of existing conventional energy meter with bidirectional energy meter for Net Metering and grid connection etc. This will also include the replacement of CT/PT, metering Box etc., if required, in the scope of the bidder. The scope shall also include the required liaison with Local Electricity Supply Agency and / or with any other applicable authority for the same. The bidder will pay the fees / charges, if any, to the power supply authority or any other authority

as applicable for providing Net Metering for this work and the Bank will reimburse the said fees / charges on production of original receipts of such payment.

- m) The bidder must take approval/NOC from the concerned Electricity Supply authority/any other statutory authority as applicable for above cited grid tied solar plant towards connectivity through group/ virtual net metering (3- phase/ 1 Phase bidirectional energy meter), technical feasibility and synchronization of SPV plant with LT distribution network and submit the same to the Bank before commissioning of SPV plant.

B. All Inclusive Upkeep & Maintenance during Defect Liability and Comprehensive Annual Maintenance Contract (CAMC) period

During the Defect Liability period and CAMC period the contractor shall provide the all-Inclusive Upkeep & Maintenance services of the entire system as provided, including all spares and consumables. The system shall be maintained by the contractor for a period of minimum 10 years from the date of handing over i.e. 09 years of CAMC after successful completion of one year of defect liability period of the system. The rates of the same are to be quoted separately as per Schedule of Quantities.

In addition to the monthly cleaning of the Panels and visit of qualified engineer of the contractor to the site at least once a quarter to check the system thorough and conduct preventive maintenance.

Service to be provided by the Bank:

Unless otherwise agreed by RBI, only the following services shall be provided in connection with this work:

- a) Single point water source for cleaning of SPV panels near to the solar system. Further plumbing for distribution of water to various array locations, if required, to be provided by the contractor.
- b) Provision of necessary switchgear in the LT distribution panel for connecting the solar energy-based AC power to the grid. However, the termination of cable to the switchgear shall be in the scope of the successful tenderer.

7.1 MINIMAL TECHNICAL REQUIREMENTS / STANDARDS FOR SPV ITEMS / SYSTEMS

7.1.1 PV MODULES:

The PV modules must be indigenous and conform to the latest edition of any of the following IEC/ equivalent BIS Standards for PV module design qualification and type approval:

Crystalline Silicon Terrestrial PV Modules: IEC 61215 / IS14286

In addition, the modules must conform to IEC 61730 Part 1- requirements for construction & Part 2 - requirements for testing, for safety qualification or Equivalent IS PV modules shall be suitable to be used in a highly corrosive atmosphere (coastal areas, etc.) must qualify Salt Mist Corrosion Testing as per IEC 61701 / IS 61701.

7.2 RELEVANT STANDARD OF SYSTEM/ COMPONENTS/ ITEMS

7.2.1 The system/ components/ items of the SPV power systems/ systems deployed must conform to the latest edition of IEC/ Equivalent BIS Standards/ MNRE specifications / as specified below:

System/ components/ items	Applicable BIS /Equivalent IEC Standard Or MNRE Specifications	
	Standard Description	Standard Number
Charge Controller / Maximum peak power transfer (MPPT) units	Environmental Testing	IEC 60068-2 (1,2,14,30) / Equivalent BIS Std.
Power Conditioners/ Inverters including (Maximum peak power transfer) MPPT and Protections	Efficiency Measurements	IEC 61683 / IS 61683
	Environmental Testing	IEC 60068-2 (1, 2, 14, 30) / Equivalent BIS Std.
	procedure of islanding prevention measures	IEC 62116
Cables	General Test and Measuring Method PVC insulated cables for working voltage up to and including 1100 V and UV resistant for outdoor installation	IEC 60227 / IS 694 IEC 60502 / IS 1554 (Pt. I & II)
Switches/Circuit Breakers	General Requirements connectors –safety A.C. /D.C.	IEC 60947 part I,II, III / IS 60947 Part I,II,III

/Connectors		EN 50521
Junction Boxes /Enclosures for Inverters/Charge Controllers/Luminaries	General Requirements	IP 65(for outdoor)/ IP 21(for indoor) as per IEC 529

7.3. AUTHORISED TESTING LABORATORIES / CENTERS

7.3.1 The PV modules must be tested and approved by one of the IEC authorized test centres. Test certificates can be issued by any of the NABL / BIS Accredited Testing / Calibration Laboratories.

7.3.2 Test certificates for the system/ components/ items from any of the NABL / BIS Accredited Testing Calibration Laboratories / MNRE approved test centres to be submitted to the Bank.

7.4. IDENTIFICATION AND TRACEABILITY

Each PV module used in the solar power project must use a RF identification tag (RFID), which must contain the following information. The RFID can be inside or outside the module Laminate, but must be able to withstand harsh environmental conditions.

- i) Name of the manufacturer of PV Module
- ii) Name of the Manufacturer of Solar cells of PV Module
- iii) Month and year of the manufacture (separately for solar cells and module).
- iv) Country of origin (separately for solar cells and module)
- v) I-V curve for the module
- vi) Peak Wattage, I_m , V_m and field factor (FF) for the module
- vii) Unique Serial No. and Model No. of the module
- viii) Date and year of obtaining IEC PV module qualification certificate
- ix) Name of the test lab issuing IEC certificate
- x) Other relevant information on traceability of solar cells and module as per ISO 9000 series.

7.5 The contractor shall execute the whole & every part of the work in the most substantial manner and both as regard to materials and otherwise in every respect in strict accordance with the specifications. The contractor shall also confirm the execution

of work exactly, fully and faithfully to designs, drawings & instructions in writing in respect of the work assigned by the Bank's Engineer.

7.6. ACTIONS TO BE TAKEN BY THE SUCCESSFUL TENDERER AFTER AWARD OF WORK

7.6.1 Considering that time is the essence of the contract, the successful tenderer shall take the following actions immediately –

- a) They shall contact the Bank's Engineer in charge of the work, immediately after award of work and submit the agreement on non-judicial stamp paper of adequate value as per the relevant stamp act and the cost of the same shall be completely borne by the tenderer.
- b) All the required submittals must be completed within 15 days from the date of issue of work order.
- c) A programme chart shall be prepared for execution of the work within specified time and submitted to the Bank. The work-schedule chart/ bar-chart shall also include the time schedule for commencement of various activities of work like inspection & delivery of materials, commencement of work, completion of work etc. required for the execution & timely completion of work.

7.6.2 All activities for execution of work shall strictly follow the programme chart so finalized unless advised otherwise by the Bank's Engineer in writing. It shall be the responsibility of the contractor to adhere to this work-schedule and complete the work in the specified time. Any deviation from this schedule, for any reason, shall be brought to the notice of the Bank's Engineer immediately to enable him to take necessary corrective action(s). Failure to submit the work schedule chart within the specified time or meeting the various committed deadlines shall be treated as delay on the part of the tenderer.

7.6.3 Drawings indicating the design of Solar Power Generation System proposed along with designs for structures / foundations for SPV array duly certified / vetted by a recognised Govt. Engg. College etc. shall be submitted to the Bank's Engineer, for approval, within fifteen (15) days of the receipt of work order. The drawings shall indicate all relevant details about the component/equipment etc. The contractor shall

submit all equipment information, which should include but not limited to the following and obtain approval:

- a) General arrangement and dimensional layout
- b) Schematic Drawing showing the SPV System, Power conditioning Unit(s), Circuit breakers, Junction Boxes, AC and DC Distribution Boards, meters etc.
- c) Structural drawing along with foundation details for the structure.
- d) Itemised bill of material for complete SPV system covering all the components and associated accessories.

7.7 Testing of equipment/system: Type test certificates for all the tests specified for the factory built Solar PV modules and the component parts shall be submitted by the Bidder along with the bid.

7.8.1 Factory Acceptance Test (FAT) of equipment: Delivery of equipment is to be made to the site in accordance with the programme finalized in consultation with Bank's Engineer. The equipment shall be delivered only after pre-delivery inspection has been carried out by RBI's authorized representative. Pre-delivery inspection of equipment shall be carried at the factory premises. The Bank shall be informed of such inspection at least 07 days in advance.

7.8.2 Testing at site after completion of installation:

On completion of the installation, the tenderer shall conduct a system acceptance test. The tenderer shall propose a detail system acceptance test plan, which shall be jointly reviewed by RBI and the tenderer.

a) All units shall on their completion, be subjected to a performance test followed by an acceptance inspection and tests to determine that all parts of the installation confirm to the requirement and that all equipment's function as required and the work has been carried out as specified.

b) Tests and inspections shall be made by the contractor in the presence of the Bank's Engineer. Contractor shall notify the Bank's Engineer in writing before the date of testing in order to facilitate arrangements for Bank's Engineer to be present.

c) The contractor shall submit proposed testing procedure to the Bank's Engineer before the date of testing.

d) All test instruments and personnel to carry out the testing and commissioning shall be provided by the contractor. Adequate supervision of the tests shall also be maintained.

e) Corrective measures, if necessary, shall be carried out at no cost to the Bank.

f) **Performance Test at Site:** After installation of the complete system, its operating capability shall be demonstrated. The contractor shall provide personnel, tools, etc. for testing. The performance test shall be conducted in the presence of Bank's Engineer or his authorized representative for a minimum of (10) ten hours for ten working days as per the following: -

- i. Measurement of peak DC & AC power generated shall be taken every day for 10 working days at available load condition.
- ii. Auto operation of the complete system Correction of unsatisfactory operation during test period, if any deficiencies or variations in the design, fabrication or operation causing unsatisfactory performance is noticed, then same shall be corrected to provide satisfactory performance. Manufacturer/Contractor shall have appropriate service personnel at site during the test period to service or adjust the systems equipment's as required.

7.8.3 Acceptance of system: after completion of the system performance tests a joint acceptance inspection shall be carried out by Bank's Engineer and the representative of the contractor. The purpose of this inspection shall be to determine that the system has been furnished and installed as specified. If the system is not acceptable for reasons of non-compliance to the drawings and specifications, the contractor shall make immediate corrections within the construction schedule. A final acceptance inspection shall be done to determine all corrections have been made.

7.9 TRAINING

The contractor shall include in his tender cost of training of Bank's technical staff. Initial training of operating and maintenance personnel shall be provided at site to ensure

competence in the operation and maintenance of the system provided. The training programme shall include but not limited to the following elements:

A) OPERATING TRAINING

- (i) System description including electrical, electronic and mechanical sub-system and their functions.
- ii) System operating procedures.
- iii) System operating characteristics.
- iv) System limitations.
- v) On-site system operation.

B) MAINTENANCE TRAINING

- i) System description including electrical, electronic and mechanical sub-systems and their functions.
- ii) System and component trouble-shooting
- iii) On-site inspection, operation and maintenance
- iv) Schedule of maintenance, safety checks and procedures.

7.10 DETAILED SPECIFICATIONS

Solar PV system shall consist required number of PV modules, module mounting structures, MPPT/PCU with data logger, Junction box and distribution boards, cables and hardware, earthing, surge arrestors, tool kit, related civil works, and control & monitoring system etc. The specifications of these items are as under:

7.10.1 Solar PV Modules:

- a) The solar photo-voltaic module shall be Mono Crystalline SPV modules based on Mono PERC and module shall be of $\geq 350\text{Wp}$ power output under STC to be provided with high efficiency of more than 15% multi or mono crystalline silicon solar cells.
- b) The solar cell shall have surface anti-reflective coating to help to absorb more light in all weather conditions.
- c) It should have rugged design to withstand tough environmental conditions and high wind speeds (over 150 km/h). It shall perform satisfactorily in relative humidity up to 95% and temperature between 10 deg. C and 85 deg. C.

- d) PV modules must be designed for their output peak watt capacity, which should not be less than 90% at the end of 10 years and 80% at the end of 25 years.
- e) The PV module should be IEC 61215-Ed 2 & 61730-1&2 / UL certified and with MNRE (GOI)-SEC test certificate or from other accredited / approved labs. The I-V characteristics of all suitable modules as per specifications, to be used in the systems are required to be submitted at the time of supply.

7.10.2 Module Mounting Structures:

- f) The module mounting structure to be designed in such a way that it will occupy minimum space without sacrificing the output from suitable number of solar modules in series.
- g) The structure shall be designed to allow easy replacement of any module & shall be in line with the site requirements.
- h) The frames and leg assemblies of the mounting structure should be of standard M.S. sections of angle, channel, tubes and any other sections conforming to IS: 2062. These structures should be hot dip galvanized for the long life in external weather conditions.
- i) The mounting structure should be of Fixed Type, Tilt angle suitable to site, Foundation PCC, Fixing type with SS 304 fastener with clamp fitted to provide rigidity to the structure.
- j) Galvanized Steel Structural must be considered for all type structural steel proposed for the power system.
- g) The array structure shall be grounded properly using earthing kit.
- h) Design drawings with material selected shall be submitted for prior approval of Bank.

7.10.3 PCU / MPPT/INVERTER:

- a) PCU / MPPT and three phase with neutral/single phase inverter shall be supplied as integrated unit depending upon the size of the solar power system. It should conform to IEC61683 and must additionally conform to the relevant national/international Electrical Safety Standards IEC60068-2. To minimize power losses the PCU should be microprocessor& micro controller based having inverter, which converts DC energy produced by the solar array to three phase with neutral/single phase AC energy.

- b) The PCU shall be mounted either on a suitable MS stand on the floor or on the wall with proper supports in the control room. All cable entry to and from the PCU shall be fully sheathed with glands to prevent access of rodents, termites or other insects into the PCU from bottom/top of the PCU.
- c) PCU should be communicating on the **Modbus TCP Protocol** and should be provided with Ethernet port(s) for communication. The Modbus register mapping details of the inverter shall be provided to the Bank along with the technical specifications of the PCU in the tender Part-I.
- d) The PCU should provide the following minimum Indications (through LEDs & LCD display)

- Inverter ON
- Grid ON
- Inverter under voltage/over voltage
- Inverter over load
- Inverter over temperature.

Protections:

- Over voltage both at input & output
 - Over current both at input & output
 - Over/under Grid frequency
 - Over temperature
 - Short circuit
 - Protection against lightening
 - Surge voltage induced at output due to external source.
- e) The inverter shall be designed for continuous, reliable power supply as per specifications. The inverter shall have high conversion efficiency from 25% load to the full rated load. Output Sine wave with less than 3% THD from no load to full load at 0.8 pf lag or lead. The efficiency of the inverter shall be more than 94% at full load and more than 80% at partial load (50%-75%). The supplier shall specify the conversion efficiency in the offer.
- e) The inverter should be capable of operating under ambient temperature 0- 55 deg. C, Humidity 0-95% RH
- f) The inverter shall have internal protection arrangement against any sustained fault in the feeder. The inverter shall have provision for input and output isolation.

- g) Inverter shall be tested for islanding protection performance. When the mains power is off, the PCU should also get automatically off so that back-feeding to the grid is not possible.
- h) The software (Plant Manager & PC for remote monitoring through LAN) and hardware **except PC**, required for interfacing the system are to be supplied.
- i) Maximum Power Point Tracker (MPPT) shall be integrated into the PCU to maximize energy drawn from the Solar PV array. The details of working mechanism of MPPT shall be furnished. Each solid-state electronic device shall have to be protected to ensure long life of the inverter as well as smooth functioning of the inverter.
- j) The dimension, weight, foundation, makes details etc. of the PCU / Inverter shall be clearly indicated in the detailed technical document. Good quality & reputed proven makes having minimum two years of trouble free successful functioning in similar solar PV system should be supplied.
- k) The PCU shall be capable of complete automatic operation, including wake-up, synchronization & shut down
- l) Built-in with data logging to remotely monitor system performance through external PC shall be provided (PC shall be provided by Bank)
- m) The inverter should be

7.10.4 Junction box and distribution boards:

- a) The junction boxes should be dust, vermin & waterproof & made of FRP/ABS plastic for outdoor use and IP 65 rated (for outdoor) / IP 21 (for indoor) and IEC 62208, for long-term use in PV systems. In addition, the direct connection between the strings and the spring clamp connectors should ensure a durable and safe installation.
- b) The junction boxes shall have suitable cable entry points fitted with cable glands of appropriate sizes for both incoming & outgoing cables. Suitable markings shall be provided on the bus bar for easy identification & cable ferrules shall be fitted at the cable termination points for identification.

7.10.5 Cables and hardware:

- a) Flexible copper cables of appropriate size and voltage rating of 660/1000V to be used in the system and shall conform to IS 694/1554 standards. The cable should have excellent resistance to heat, cold, water, oil, abrasion, UV radiation.

- b) Required sizes of flexible copper cables between array interconnections, array to junction boxes, junction boxes to Inverter and aluminium armoured cable from inverter / ACDB to location of propose Net Meter/ power synchronise point (approx. length 110 m. from Inverter) etc. shall be so selected to keep the voltage drop (power loss) of the entire solar system to the minimum. The cables (as per IS) should be insulated with a special grade PVC compound formulated for outdoor use.
- c) Cable routing/ marking: All cable/wires are to be routed in a GI cable tray and suitably tagged and marked with proper manner by good quality ferule or by other means so that the cable easily identified.
- d) As per site requirement Cable laying through underground / across the road by providing necessary GI pipe is within the scope of work of the tenderer.
- e) The Cable should be so selected that it should be compatible up to the life of the solar PV panels i.e. 25years.

7.10.6 Instrumentation, measurement and monitoring: -

The scope of work shall include for supply and installation of pyrometer, temperature probes for recording the solar panel temperature, anemometer for measuring the wind speed. All these instruments shall be integrated and the data should be logged for viewing on the PC screen. Necessary software also shall be provided for the same.

Data Logging Provision for system monitoring, time and date stamped system data logs for analysis shall be made.

Metering and Instrumentation for display of systems parameters and status indication to be provided.

PV array energy production: Digital Energy Meters to log the actual value of AC/ DC voltage, Current & Energy generated (each day / cumulatively) by the PV system shall be provided.

Solar Irradiance: An integrating Pyranometer (Class II or better) shall be provided, with the sensor mounted in the plane of the array. Readout integrated with data logging system.

Temperature: Temperature probes for recording the Solar panel temperature and ambient temperature to be provided complete with readouts integrated with the data logging system

Wind Speed: An integrated wind speed measurement unit to be provided.

All major parameters available on the digital bus and logging facility for energy auditing shall be available on the PC display. **Minimum following parameters shall be made available via operation interface display:**

- a. AC Voltage.
- b. AC Output current.
- c. Output Power
- d. DC Input Voltage.
- e. DC Input Current.
- f. Time Active
- g. Time disabled.
- h. Time Idle
- i. Temperatures (°C).
- j. Inverter Status.

7.11.1 System protections requirements: Protective function limits (Viz.-AC Over voltage, AC Under voltage, over frequency, under frequency, ground fault, PV starting voltage, PV stopping voltage, over voltage delay, under voltage delay, Ground fault delay, PV starting delay and PV stopping delay).

7.11.2 In addition to the above, the system shall be provided with the following:

- a) **Earthing:** The structure of the PV arrays will be grounded properly using adequate number of earthing. All metal casing / shielding of the system shall be thoroughly grounded to ensure safety of the solar systems.
- b) **Lightning and O/V protection:** The SPV systems shall be provided with lightning & over voltage protection. The main aim in this protection shall be to reduce the over voltage to a tolerable value before it reaches the PV or other sub- system components. The source of over voltage can be lightning, atmosphere disturbances etc.

- c) All wiring/cables should be in proper conduit or suitable casing and wires should not be hanging loose.
- d) All connections are to be made through suitable cable/lug/terminals; crimped properly & with use of Cable Glands.
- e) Switches / Circuit Breakers / Connectors-safety IS/ IEC 60947 part I, II & III, EN 50521
- f) Fuses to be provided to protect against short circuit conditions.
- g) All the components of the systems viz. PV modules, Electronics, etc. should have type approval / test certificates **as per MNRE guidelines**.
- h) All components and materials used in the system should be of good quality & conform to the BIS / IEC standards / specifications, wherever available / applicable.
- i) Each system should have number plate with name & logo of the manufacturer and the month / year of installation.
- j) Operation and Maintenance / Instruction Manual (with Do's and Don'ts) to be provided with each system.
- k) Danger boards should be provided as and where necessary as per IE Act/IE rules as amended up to date.

7.11.3 ENVIRONMENT/MAINTENANCE/ SAFETY DESIGN PARAMETERS

i) Environment

All components and materials are to be designed and selected for long service life under local environment conditions.

ii) Maintenance consideration

- a) Particular attention shall be given to keep components simple, rugged and easily accessible for routine maintenance and components replacement.
- b) Major assemblies and components such as, electrical components/controls shall be interchangeable and easily removable/replaceable without extensive dismantling of other assemblies of components.
- c) All wiring shall be of a uniform colour coding and marking system throughout indicating wiring terminations to permit rapid effective tracing and trouble shooting. Maintenance manual shall reflect said colour coding/markings.

- d) To facilitate identification, each item of equipment shall have a name plate of corrosion resistant metal attached in a conspicuous location.

iii) Safety considerations

All components shall be designed to have fail proof performance. In the event of an equipment failure or external influence such as improper operation, power failure or other adverse conditions affecting the proper function of the system or equipment, the said system or equipment shall revert to a safe state.

If any accessories, parts, approvals required from Govt. agencies etc. which are not mentioned above but are required to complete the work, are in the scope of the tenderer.

Place:

Date:

Seal & Signature of the Tenderer

Un-Priced Bill of Quantities

S.No.	Description	Unit	Qty.
1	Design, manufacture, supply, installation, Testing and Commissioning of 20KWp grid interactive SPV based Solar Power System. The system shall have guaranteed annualized AC energy output of 1460 Kilo watt hour (KWH) per year of operation for 10 years. The rate shall include for all the material required including required quantities of SPV modules formed into arrays, their mounting arrangement, power conditioning units, required DC & AC distribution panels with surge protection units, data loggers along with PC based arrangement for system performance monitoring through licensed software, metering safety arrangements, civil works, training etc. as defined in Part I of the tender to provide a composite operational system. The rates shall include the supply, installation, testing commissioning of the required numbers of copper Pipe Earthing Stations (minimum 3 nos. per power plant) as per IS: 3043 and 25x3 sq. mm. copper earth strip on wall/ ceiling/ existing trenches/earth of required length with necessary spacers		

	and saddles at 300 mm. interval. The rates shall also include the supply, installation, testing and commissioning of ACDB having MCCBs of required capacity near the inverter for transferring the power generated by above solar power system from the terrace / inverter to the switch available in existing LT panel located near the existing meter panel/ electrical substation. The rate shall include for all the taxes, duties, levies, insurance, transportation, loading, unloading of the material etc. and as directed by the Bank's Engineer-in-Charge.		
i	Main Office Premises – Maintenance Block – 20 KWp	Job	01
A	Total Capital Cost in ₹		
2	Comprehensive annual maintenance charges for periodic maintenance/servicing of complete Solar Power System including providing all spare parts/ tools/ consumables for servicing as required as per good engineering practice, recommendation(s) of the respective equipment manufacturer(s) and instructions of engineer-in-charge as per the scope of work in Part I of the tender. The rate shall be applicable after one year defect liability period/warranty of entire unit. The rate shall include for all the taxes, duties, levies, insurance, transportation etc.		
i	Main Office Premises – Maintenance Block – 20 KWp	Per annum	01

B	Total charges for AMC's	
---	-------------------------	--

Tenders shall be evaluated as stipulated in clause 3.24 of this tender.

Place

Seal and Signature of the Tenderer

Date

ANNEXURE - “A”

1. SCHEDULE OF TECHNICAL INFORMATION (20 KWp)

i)	Enclose a write up on the system design proposed for this project specifically indicating how the power generated from the solar energy will be synchronized with the local grid.	
ii)	Enclose a single line diagram (SLD) / schematic layout for the proposal indicating the ratings and quantity of major components viz. SPV Modules, nos. of arrays, AC & DC distributions, PCUs etc. for the Solar plant.	
iii)	Enclose the proposed layout of the SPV module array showing the spacing between arrays, walk way width etc. for the Solar plant.	
iv)	Confirm the minimum guaranteed annualized energy (KWH/year) that will be generated from solar energy source and available for internal use.	Please fill up the format Enclosed under Annex. B for the Solar plant.
v)	Confirm the area required by the bidder for installation of SPV panels along with its structure, maintenance, walkways to provide a generating capacity as required in the tender.	Length _____ in Meter _____ Width _____ in _____ Meter Total area in sq. m. _____
vi)	Enclose drawing showing typical arrangement for mounting of SPV modules along with dimension and nature of foundation for above Solar plant.	(plan, elevation and section to be enclosed)
vii)	Confirm the total quantum of AC power to be available from the installed SPV Modules	_____ KVA
viii)	Confirm the location of energy meters to be provided for continuous measurement of AC power generated.	
ix)	Please confirm the acceptance test procedures to be adopted during FAT for the SPV Modules. Also indicate the standard to be followed.	
x)	Please confirm the acceptance test procedure to be	

	adopted on completion of the work for the major components and the complete system at site.	
xi)	Please attach the Modbus Register mapping details of the offered Inverter(s) for communication.	

2. SCHEDULE OF TECHNICAL DATA TO BE FUNISHED BY THE CONTRACTOR (20 KWp SOLAR POWER PLANTS)

S. No.	Description	20 Kwp
A	SPV MODULE	
i.	Manufacture's Name & Address	
ii.	Type of Modules with cat. Reference	
iii.	Design of module at standard test condition	
	a) Peak power watt	
	b) Peak power voltage	
	c) Peak power current	
	d) Open circuit voltage	
iv.	No. of SPV Modules proposed to achieve the minimum rated DC power	
v.	Short circuit current of PV module (Amp.)	
vi.	Open circuit voltage of PV Module (V)	
vii.	Max. power rating of one PV Module (KWp) Not less than 550 Wp	
viii.	Photo electrical conversion efficiency of SPV module (not less than 15%)	
ix.	Fill factor of the SPV module (> 0.70)	
x	Designated life of the SPV modules	
xi.	Overall dimensions (in mm)	

S. No.	Description	20 Kwp
xii.	Weight	
Xiii	Frame materials	
xiv.	Reference of Standards / approval, if any	
xv.	Life of SPV Module (Years of Operation)	
B	PV ARRAY CAPACITY	
	Number of Module in series in each array	
	Peak power rating of one array	
	Number of array considered to achieve the specified output	
C	MODULE MOUNTING STRUCTURE	
i)	Type of structure and its materials used in frame and accessories	
ii)	Type of mounting structures (Fixed or any other type)	
iii)	Overall dimensions	
iv)	Type of mounting	
v)	Surface azimuth angle of PV Modules	
vi	Tilt angle (Slope) of PV module	
vii.	Confirm structure & module frame shall be designed at wind speed 150 km/hr.	
D	POWER CONDITIONING UNITS (PCUs)	
i.	Manufacturer's name & address	
ii.	Type of PCU (Centralized or string type)	
iii.	Number of units proposed for each set of solar plant.	
iv.	Rated capacity of each PCU for each set of solar plant.	
v.	Input DC Voltage range of each PCU for each set of solar plant.	

S. No.	Description	20 Kwp
vi.	Output voltage	
vii.	Frequency	
viii.	Minimum efficiency at full load	
ix.	Location (outdoor/indoor)	
x.	Output wave shape	
xi.	Dimensions in mm	
xii.	IP protection level	
xiii.	Type of cooling required	
xiv	Type of mounting	
xv.	Suitability for specified Ambient Temp. range & Humidity at _____	
xvi.	Type of Protection provided	
xvii	Over Load Condition	Yes/No
xviii	Short Circuit Protection	Yes/No
xix	Low/High Voltage Protection	Yes/No
xx	Power Electronic Component Protection Yes/No	Yes/No
E.	METERING	
i.	Nos. of meters proposed to be provided for measurement of actual value of AC/ DC voltage, Current & Energy generated (each day / cumulatively) by the PV system shall be provided.	
ii.	Location of meters	
iii.	Manufacturer's name & address	
iv	Confirm compliance with laid down specification	

Place:

Date:

Seal & Signature of the Tenderer.

ANNEXURE - “B”

NAME OF WORK: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar.

GUARANTEED ENERGY GENERATION FOR 25 YEARS

(Cumulatively for both the solar plants / each set of solar plant)

(To be filled by the Tenderer)

Note: Efficiency of each solar PV System shall be guaranteed to minimum 90% at the end of 10 years and 80% at the end of 25 years.

Year	Total (KWh) of guaranteed generation
Year 1	
Year 2	
Year 3	
Year 4	
Year 5	
Year 6	
Year 7	
Year 8	
Year 9	
Year 10	
Year 11	
Year 12	
Year 13	
Year 14	
Year 15	
Year 16	
Year 17	
Year 18	
Year 19	

Year 20	
Year 21	
Year 22	
Year 23	
Year 24	
Year 25	

Place:

Date:

seal & Signature of the tenderer

ANNEXURE - “C”

Format for undertaking for product & maintenance support

(To be submitted by the tenderer)

NAME OF WORK: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank’s Office Building at Bhubaneswar.

Pursuant to a contract awarded by Reserve Bank of India for the full scope of work as contained under the tender document for the above mentioned work or part thereof, we (*full name of the firm with address*), hereby undertake the complete responsibility for providing full product support and also maintenance support for the entire period of the designed life of the equipment’s so supplied and installed by us, promptly and expeditiously.

Further, in case any of the component(s), materials or parts used in the system so provided goes out of production, then we will make available the blueprints, drawings of the spare parts and specifications of materials at no cost to the RBI, as and when required in connection with the equipment to enable the RBI to procure spare parts from other sources.

Thanking You

Yours faithfully,

(Signature of the Contractor / Firm with Company’s Seal)

ANNEXURE - “D”

Undertaking

(To be submitted for SPV Modules and PCU separately)

(Undertaking by manufacturer of SPV Modules and PCUs regarding the manufacture's obligation to extend uninterrupted after sales service to RBI)

NAME OF WORK: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar.

We, the manufacturer of Solar Power System Component(s) undertakes to provide continued after sales service including but not restricted to the following services.

- i) To guarantee uninterrupted supply of spare parts throughout the designed life of SPV modules and PCU's. The designed life of SPV modules and PCU's shall be as indicated elsewhere in the technical bid.
- ii) To assist RBI in investigation of failure/malfunctioning of any part or system as and when called for by RBI during and after defects liability period.
- iii) We shall propose with cost estimate, any modification / up gradation of safety features, design modification / improvements to be incorporated in the SPV modules and PCU's subsequent to completion of the contract and suggest a time schedule to implement the same to enhance performance, reliability / life of SPV modules and PCU's.
- iv) We hereby undertake to provide the above services and respond to RBI's queries/requests in reasonable time notified by RBI during the design life of the SPV modules and PCU's.
- v) Any breach of above undertaking will entail RBI to take any or all actions mentioned below as deemed fit by RBI.

- a) To place on record the performance of firm either in the RBI Web Site or other publications.
- b) Intimate the Regulatory Authorities / bodies or other Banks.
- c) Restrict the firm's participation in further tendering in RBI.

Date: *(Name and address of the company with Company Seal)*

Note : This undertaking shall be furnished by the manufacturer of SPV Modules and PCUs. In case the manufacturers of these two items are different, separate undertakings must be furnished by the respective manufacturer.

ANNEXURE - “E”

DECLARATION OF COUNTRY OF ORIGIN

(To be furnished by the tenderer)

NAME OF WORK: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank’s Office Building at Bhubaneswar.

This is to certify that

a) The SPV Modules & PCU’s offered are new:

b) The SPV Modules will be manufactured, assembled and offered for inspection before dispatch the works/factory of _____ (address)

Therefore, Country of Origin of SPV Modules shall be _____.

c) The Power Conditioning Units (PCUs) will be manufactured, assembled and offered for inspection before dispatch at the works / factory of (address India)

_____.

Hence the Country of Origin of PCUs shall be _____.

Date : _____

(Name of the Company with address and Company Seal)

Note: There could be different country of origin for SPV Modules & PCUs. Specific address shall be provided for carrying out pre-delivery inspection at the works of the manufacturer.

ANNEXURE – ‘F’

Factory Acceptance Test

Solar PV Modules: The Solar PV modules shall be tested at the factory in the following manner:

- i) **Physical Inspection:** The PV modules shall be inspected for its physical parameters such as dimensions, material and workmanship etc.

- ii) **Performance Parameter:** The Solar PV modules shall be tested at the factory on a sun simulator at Standard Temperature Conditions (STC) for the following Parameters:
 - a) Open Circuit Voltage (Voc)
 - b) Short Circuit Current (Isc)
 - c) Max. Power (Pmax.)
 - d) Voltage at Max. Power (Vmax.)
 - e) Current at Max. Power (Imax.)
 - f) Fill Factor
 - g) Module efficiency

2. Power Conditioning Unit: The power conditioning unit shall be inspected for the display of parameters as mentioned in the tender either at factory of OEM/Integrator or at site.

ANNEXURE - “G”

CLIENT’S CERTIFICATE REG. PERFORMANCE OF CONTRACTOR

The Regional Director

Reserve Bank of India

Bhubaneswar

Name & address of the Client

Details of Works executed by Shri /M/s

- 1 Name of work with brief particulars
- 2 Agreement No. and date
- 3 Agreement amount
- 4 Date of commencement of work
- 5 Stipulated date of completion
- 6 Actual date of completion
- 7 Details of compensation levied for delay(indicate amount) if any
- 8 Gross amount of the work completed and paid
- 9 Name and address of the authority under whom works executed
- 10 Whether the contractor employed qualified Engineer/Overseer during execution of work?
- 11 i) Quality of work (indicate grading) Outstanding/Very Good/
Good/Satisfactory/poor
ii) Amt. of work paid on reduced rates, if any.
- 12 i) Did the contractor go for arbitration?
ii) If yes, total amount of claim
iii) Total amount awarded
- 13 Comments on the capabilities of the contractor.
a) Technical proficiency Outstanding/Very Good/
Good/Satisfactory/poor

b) Financial soundness	Outstanding/Very Good/ Good/Satisfactory/poor
c) Mobilization of adequate T&P	Outstanding/Very Good/ Good/Satisfactory/poor
d) Mobilization of manpower	Outstanding/Very Good/ Good/Satisfactory/poor
e) General behaviour	Outstanding/Very Good/ Good/Satisfactory/poor

**Signature of the Reporting
Officer* with Office seal**

* Regarding performance report/clients certificate, for works carried out for Government/ public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank. For works carried out for Private companies, Copy of TDS has to be submitted for proving the credentials/contract amount.

(i) All columns should be filled in properly

(ii) The Client Certificates should be submitted for each of the Prequalification work/s

Annexure - H

FORM OF BANKERS' CERTIFICATE FROM A SCHEDULED BANK

On the Letter Head of Bank

Ref. No. _____

Date: _____

Regional Director
Reserve Bank of India
Estate Department
Pt. J.L Nehru
Marg
Bhubaneswar-
751001

Respected Sir/Madam,

Name of Work: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar

This is to certify that to the best of our knowledge and information M/s. /Shri..... a customer of our bank having marginally noted address, are/is respectable and can be treated as good for any engagement up to a limit of **₹10.50 lakh (Rupees Ten lakh Fifty thousand only).**

This certificate is issued without any guarantee or responsibility on the bank or any of its officers.

Other particulars are given below for your perusal and record:

Pro forma for Details of Principal Banker/other bankers

Sr. No.	Particulars	Principal Banker	Banker	Banker
1	Address			
2	Contact Person			
3	E-mail			
4	Telephone Number			
5	Fax Number			

(Signature)

For the Bank

ANNEXURE - "I"

FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL

(On Non-Judicial Stamp Paper of appropriate value)

Know all men by these presents, We.....(Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorise Mr. / Ms.
.....(Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position ofas our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the Design, Supply, Installation, Testing and Commissioning of 20 KWp roof top grid interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar, including signing and submission of all documents and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note:

Power of Attorney should be properly stamped and notarized

Power of Attorney furnished shall be irrevocable.

Signature/(s) of the Bidder

Name/(s)

Stamp/Seal of the Bidder

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

ANNEXURE - “J”

Proforma For Bank Guarantee In Lieu Of Earnest Money Deposit

(To be submitted on non-judicial stamp paper of appropriate value purchased in the name of the issuing Bank)

This deed of guarantee made this ____ day of ____ two thousand ____ between ____ (Name of Banker) having its registered office at ____ (place) and one of its local offices at ____ (hereinafter referred to as the Surety), and Reserve Bank of India, a Corporation constituted by the Reserve Bank of India Act, 1934, having its office at Bhubaneswar (hereinafter referred to as the Bank).

WHEREAS ____ (Tenderer's name hereinafter referred to as 'Tenderer') a Company registered under ____ and having its registered office at ____ is bound to deposit with the Bank by way of earnest money INR ____ (INR ____ only) in connection with its E-Tender for Design, Supply, Installation, Testing and Commissioning of Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar and the specifications and terms and conditions enclosed therein.

WHEREAS the tenderer as per clause No. ____ Section II of Instructions to tenderers and special conditions has agreed to furnish a Bank Guarantee valid up to ____ instead of deposit of earnest money in cash.

NOW THIS WITNESSETH:

1. That the Surety in consideration of the above Tender made by the Tenderer to the Bank hereby undertakes to guarantee payment on demand without demur to the Bank the said amount of INR ____ (INR ____ only) within one week from the date of receipt of the demand from the Bank on presentation of this deed of guarantee, which the Tenderer is bound to deposit with the Bank by way of **earnest money in connection with his Tender.**

2. This guarantee shall not be affected by any infirmity or irregularity on the part of the Tenderer or by the dissolution or any change in the constitution of the Bank, Tenderer or the Surety.
3. The Bank shall be eligible to make any claim under this guarantee if the Tenderer after submitting his Tender, rescinds from his offer or modifies the terms and conditions thereof in a manner not acceptable to the Bank or expresses his unwillingness to accept the order after the Bank has decided to place order with the E-Tender for Design, Supply, Installation, Testing and Commissioning of Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar. The Banks' decision in this regard shall be final and binding.
4. The Surety shall not and cannot revoke this guarantee during its currency except with previous consent of the Bank in writing.
5. Notwithstanding anything contained in the foregoing, the Surety's liability under the guarantee is restricted to INR _____ (INR _____ only).
6. This guarantee shall remain in force and effective up to _____ and shall expire and become ineffective on intimation thereof being given to the Surety by the Bank in which event this guarantee shall stand discharged.
7. The Surety will make the payment pursuant to the demand notice issued by the Bank, notwithstanding any dispute that may exist or arise between the Tenderer and the Bank or any other person.
8. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

9. Notwithstanding anything contained hereinabove, unless a demand or claim under this guarantee is made on the Surety in writing on or before _____, the Surety shall be discharged from all liabilities under guarantee thereafter.
10. The Surety has the power to issue this guarantee under its Memorandum and Articles of Association and the person who is hereby executing this deed has the necessary powers to do so under the Power of Attorney granted to him by the Surety.

SIGNED AND DELIVERED

For and on behalf of above named Bank.

For and on behalf of

(Banker's Name and Seal)

Branch Manager

(Banker's seal)

ANNEXURE - “K”

Proforma of Bank Guarantee for Security Deposit

(To be submitted on Non-judicial stamp paper of appropriate value purchased in the name of the issuing bank)

Place: _____

Date: _____

The Regional Director
Reserve Bank of India,
Estate Department,
Bhubaneswar

Dear Sir,

**E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp
Roof Top Grid Interactive SPV based Solar Power System for Bank's Office
Building at Bhubaneswar**

Bank Guarantee for PERFORMANCE SECURITY DEPOSIT

WHEREAS

Reserve Bank of India, having its Office at Bhubaneswar, (hereinafter called “the RBI”) has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).

AND Whereas we are aware that an agreement has been executed between the Reserve Bank of India and the contractor and in terms of clause _____ of the said agreement the contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called “the Bank”), at the request of M/s _____, the contractor, do hereby undertake to pay to

the RBI an amount not exceeding Rs. _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs..... (Rupeesonly) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs.(Rupeesonly).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in

the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs..... (Rupeesonly).

b) Our liability under these presents shall not exceed the sum of Rs.(Rupeesonly) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) **This guarantee shall remain in force up to 5 years from the virtual completion date of the project** provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the ----- day of ----- (Month) (Year) being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature

Name

Address

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

ANNEXURE - “L”

NEFT Details

Details of Bank Account for effecting e-payments towards EMD

Name of the Institution: Reserve Bank of India, Bhubaneswar

Address (in full): Reserve Bank of India

Office Building,

Bhubaneswar

1	Name of the Account Holder (as appearing in the Bank Account)	Reserve Bank of India, Bhubaneswar
2	Account Number	186003001
3	Type of Account (Savings, Current etc.)	Current
4	Name of the Bank	Reserve Bank of India
5	Name of the Branch	Bhubaneswar
6	Address of the Bank	RBI, Bhubaneswar
7	NEFT/IFS Code	RBIS0BBPA01 (0=Zero)

Details indicating exemption from payment of IT (if applicable):

NOTE:-

- 1. UNDER SECTION 48 OF RBI ACT 1934, RBI SHALL NOT BE LIABLE TO PAY INCOME TAX OR SUPER TAX ON ANY OF ITS INCOME, PROFITS OR GAINS.**
- 2. PLEASE DON'T REMIT THE PAYMENT THROUGH RTGS. PLEASE MAKE THE PAYMENT BY NEFT ONLY.**

ANNEXURE - "M"

Format of Computerized Measurement Book

भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

भुवनेश्वर कार्यालय

BHUBANESWAR OFFICE

कम्प्यूटरीकृत मापन पुस्तक

COMPUTERISED MEASUREMENT BOOK

(पेज 1 से __)

(Pages 1 to __)

यह पुस्तक M/s _____ से जारी की गई है

This Book is issued by M/s _____

प्रमाणित किया गया कि इस पुस्तक में __ पृष्ठ हैं

Certified that this book contains __ Pages

जिस अधिकारी को पुस्तक जारी की जाती है,

उसके हस्ताक्षर

Signature of the official to whom

the book is issued

Signature of AGM-Estate Department

11

सूची

INDEX

[illegible]

मापन परीक्षण का सारांश

[illegible]

Reserve Bank of India
Estate Department
Bhubaneswar
Measurement
Name of the work:
Name of vendor: M/s
Date of commencement of work:
Work Order No:
Inward No:
Invoice No:
Date of completion of work:

S. No.	Description of item	Unit	Quantity

Page No. - __

Reserve Bank of India
Estate Department
Bhubaneswar
Cash Abstract
Name of the work -
Name of vendor :
Date of commencement of work:
Work Order No:
Inward No:
Invoice No:
Date of completion of work:

S. No.	Description of item	Unit	Quantity	Rate/Unit (in ₹)	Amount (in ₹)
	Total				

Page No. - __

Notes : All the sheets shall be ruled. (sheets shall be in triplicate in three colours - white, yellow and green respectively, as per the proforma given above). Each Measurement Book shall be Hard bound and submitted along with each RA Bill & Final Bill.

ANNEXURE - “N”

List of Clients

Details of similar qualifying works undertaken before 5 years (Date of work order should be on or before May 31, 2020)

Sr. No.	Name and address of the firm	Rating and No. of units installed	Value of the work	Whether works completed in time or not (give date of start & and date of completion)	Completion period as per work order	Email /phone number & Contact person of the firm

ANNEXURE - “O”

Details of similar qualifying works executed during the last 5 years ending May 31, 2025)

Sr. No.	Name of work	Name and address of the firm	Rating and No. of units installed	Value of the work	Whether works completed in time or not (give date of start & and date of completion)	Completion period as per work order	Email /phone number & contact person of the firm

ANNEXURE - “P”

Performa for Undertaking / Declaration / Certificate by the Bidder regarding country sharing land border with India

(To be submitted by bidders on their letter head duly sealed and signed by the authorized signatory)

To,

.....

Reserve Bank of India

.....

Name of Work: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank’s Office Building at Bhubaneswar

I / We (Name of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. Based on the definitions mentioned in the above referred order and its subsequent revisions regarding the bidder, I / We certify that (Name of the bidder)

- i. is not from a country sharing land border with India, or
- ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or
- iii. is from a country sharing land border with India where Government of India has extended lines of credit, or
- iv. is from a country sharing land border with India where Government of India is engaged in developmental projects.

(Strikeout whichever of the above is not applicable).

3. I /We hereby certify that (Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders / revision. I/We also undertake that I/we(Name of bidder) will not sub-contract any work to a

contractor from such country(ies) unless such contractor fulfils all the requirements under the above referred office memorandum / order.

4. I have understood that, if this Undertaking / Declaration / Certificate submitted by us found to be false, Bank shall be free to terminate our tender / Work Order. Bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the firm
with Rubber Stamp

Date:

Place:

Annexure – “Q”

(To be submitted by the tenderer on their letterhead)

Name of Work: E-Tender for Design, Supply, Installation, Testing and Commissioning of 20 KWp Roof Top Grid Interactive SPV based Solar Power System for Bank's Office Building at Bhubaneswar

1. I/We (Name of the bidder) declares that
 - a) I/we or any of our allied firm* is/ are not debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country as on(last date of submission of bid).
 - b) I/ We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution/ entity in India or any other country in last three years as on(last date of submission of bid).
 - c) We will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country on or before award of work for the captioned work.
2. I/We.....(Name of the bidder) declare that I/we or our allied firm*

.....(Name of the allied firm(s)) is/are debarred/suspended/ blacklisted by(Name and address of public institution in India or any other country) and the same effective upto(date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder)

Date

Place

(Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned/ suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.



**RESERVE BANK OF INDIA / भारतीय रिज़र्व बैंक
ESTATE DEPARTMENT / सम्पदा विभाग
BHUBANESWAR / भुवनेश्वर**

**e-Tender for Design, Supply, Installation, Testing and Commissioning of 20KWp
Roof Top Grid Interactive SPV based Solar Power System for Bank's Office
Building at Bhubaneswar**

(Part-II)

(Price Bid)

e-Tender No: RBI/Bhubaneswar Regional Office/Estate/ 10/25-26/ET/225

Name of the Tenderer : _____
Address of the Tenderer : _____

Date of Pre Bid Meeting : At 11:00 AM on July 02, 2025

Due date and time for uploading of e-tender: Up to 02:00 PM. on July 14, 2025

Date of opening of Part- I of tender : At 02:30 PM on July 14, 2025

Venue : Reserve Bank of India
Estate Department
Bhubaneswar

Part-II (Price Bid)					
S. N	Description of Item	Unit	Qty.	Rate (Rs.) including GST	Amount (Rs.) including GST
1.	Design, manufacture, supply, installation, Testing and Commissioning of grid interactive SPV based Solar Power System. The system shall have guaranteed annualized AC energy output of 1460 Kilo watt hour (KWH) per year of operation for 10 years. The rate shall include for all the material required including required quantities of SPV modules formed into arrays, their mounting arrangement, power conditioning units, required DC & AC distribution panels with surge protection units, data loggers along with PC based arrangement for system performance monitoring through licensed software, metering safety arrangements, civil works, training etc. as defined in Part I of the tender to provide a composite operational system. The rates shall include the supply, installation, testing commissioning of the required numbers of copper Pipe Earthing Stations (minimum 3 nos. per power plant) as per IS: 3043 and 25x3 sq. mm. copper earth strip on wall/ ceiling/ existing trenches/earth of required length with necessary spacers and saddles at 300 mm. interval. The rates shall also include the supply, installation, testing and				

	commissioning of ACDB having MCCBs of required capacity near the inverter for transferring the power generated by above solar power system from the terrace / inverter to the switch available in existing LT panel located near the existing meter panel/ electrical substation. The rate shall include for all the taxes, duties, levies, insurance, transportation, loading, unloading of the material etc. and as directed by the Bank's Engineer-in-Charge.				
--	--	--	--	--	--

i.	Main Office Premises – Maintenance Block – 20 KWp	JOB	01		
A	Total Capital Cost in ₹				
2.	Comprehensive annual maintenance charges for periodic maintenance/servicing of complete Solar Power System including providing all spare parts/ tools/ consumables for servicing as required as per good engineering practice, recommendation(s) of the respective equipment manufacturer(s) and instructions of engineer-in-charge as per the scope of work in Part I of the tender. The rate shall be applicable after one year defect liability period/warranty of entire unit. The rate shall include for all the taxes, duties, levies, insurance, transportation etc.				
i.	Main Office Premises – Maintenance Block – 20 KWp	Per annum	01		
B	Total charges for AMC's				

The tenders will be evaluated based on clause 3.24, Section-III of Part-I of tender.

Place

Date

Seal and signature of contractor